

H.P. STATE ELECTRONICS DEVELOPMENT CORPORATION LTD.



RETENDER

E-TENDER FOR

Supply, Testing, Installation and Maintenance of Computer Hardware, LAN and providing, fixing of power points under E-Courts project in various District/Sub-Ordinates Courts in the State of Himachal Pradesh.

(E-Tender No: HPSEDC/CC/e-Courts/2K16-9464)

**H.P. STATE ELECTRONICS DEVELOPMENT CORPORATION LTD,
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www.hpsedc.gov.in, tender document can also be downloaded from www.hptenders.gov.in &
www.hphighcourt.nic.in

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INDEX

Sr. No.	Title	Page No.
1.	INVITATION FOR BIDS	03 – 08
2.	INSTRUCTIONS TO BIDDERS	09 – 10
3.	ELIGIBILITY CRITERIA	11 - 25
4.	GENERAL CONDITIONS OF THE TENDER & CONTRACT	26 – 32
5.	MAINTENANCE CONDITIONS, FACT SHEETS, PROFORMAS AND SCHEDULES	33 – 73
6.	TECHNICAL SPECIFICATIONS ANNEXURES	74 – 84

SECTION-I
INVITATION FOR BIDS

E-TENDER NO:HPSEDC/CC/e-Courts/2K16-9464

Note :

This invitation for bids (NIT) was published on 26-01-2016 in the following newspapers by way of e-tender notice and uploaded on web sites www.hpsedc.gov.in, www.hptenders.gov.in and www.hphighcourt.nic.in;

(i) The Hindu (Delhi/Chandigarh edition)

(iii) The Tribune (Chandigarh edition)

As the adequate numbers of e-bids were not received in response to this NIT. The earlier tender got cancelled and Tenders are hereby again invited from eligible bidders by way of e-tendering. The tender document made available on web sites <https://hptenders.gov.in> , www.hpsedc.gov.in and www.hphighcourt.nic.in on 18/02/2016. Last date for e-bid submission is 24/02/2016 upto 5 PM. The e-bids are to be submitted on a e-tender portal of Himachal Pradesh Government i.e. <https://hptenders.gov.in>. Thereafter any changes/modifications in the tender document shall be uploaded on websites <https://hptenders.gov.in> , www.hpsedc.gov.in and www.hphighcourt.nic.in. Interested eligible bidders may submit their online bids from 19-02-2015 (10:00 AM) to 24-02-2015 (upto 5 PM). These e-bids will be opened on 25-02-2016 at 11:30 AM.

The detailed tender document contained in the following sections has been prepared to elaborate all techno-commercial conditions of this tender.

In case of any discrepancy between the Press Advertisement and detailed provisions of this Tender Document, the latter will prevail. For any further changes in this document, please see its updated version on web sites <https://www.hptenders.gov.in>, www.hpsedc.gov.in, and www.hphighcourt.nic.in.

INTRODUCTION:

e-Tenders are invited by the undersigned for meeting the immediate requirement of (1) about 600 numbers (+/- 10%) of Desktop Computers having broad specifications hereunder to be supplied, installed and maintained (during five years warranty period) and (2) Supply, Installation and maintaining (during five years period)of Networking equipments and (3) providing LAN &electrical power points for installation of Computer Systems in various District & Sub-Ordinate Courts in Himachal Pradesh & its maintenance during five years warranty period. Any similar subsequent requirement under this project received during one year period shall also be met under this project.

CATEGORY – 1 Broad specifications of the required Desktop	Tentative requirement
Item No: 1.01 Intel Core i3 based processor with latest Generation or equivalent@2.6Ghz or higher,4 GB RAM, 500 GB HDD 7200 rpm, Minimum 18.5” TFT LED Monitor (HD Resolution) or higher, minimum, with preloaded Ubuntu-Linux 14.4 LTS or latest, with 5 years Comprehensive onsite warranty (For detailed specifications please refer to Annexure-I in SECTION - 6).	447 Nos. (± 10%).
Item No: 1.02 Intel Core i5 based processor with latest Generation or equivalent@3.3 Ghz or higher, 8 GB RAM, 500 GB HDD 7200 rpm, Minimum 18.5” TFT LED Monitor (HD Resolution) or higher, minimum, with preloaded Ubuntu-Linux 14.4 LTS or latest, with 5 years Comprehensive onsite warranty (For detailed specifications please refer to Annexure-I in SECTION - 6).	149 Nos (± 10%).
CATEGORY – 2:Networking Switches with Five years comprehensive on-site warranty. (For detailed specifications please refer to Annexure-II in SECTION - 6).	140 Nos (+/- 10%) as per tentative breakup as under

Item No: 2.01 8 ports 10/100/1000 Mbps & 2 ports 10/100/1000 Mbps /SFP port, wire speed, SNMP Managed Full Duplex, Layer 2 Switch	72 Nos.
Item No: 2.02 16 ports 10/100/1000 Mbps & 2/4 SFP ports, wire speed, SNMP Managed Full Duplex, Layer 2 Switch	46 Nos.
Item No: 2.03 24 ports 10/100/1000 Mbps & 4SFP ports, wire speed, SNMP Managed Full Duplex, Layer 2 Switch	10 Nos.
Item No: 2.04 24 ports 10/100/1000 Mbps & 4SFP ports, wire speed, SNMP Managed Full Duplex with additional dedicated stacking port & stacking cable, Layer 2 Switch	07 Nos.
Item No: 2.05 24 ports 10/100/1000 Mbps & 4SFP ports, wire speed, SNMP Managed Full Duplex with additional dedicated stacking port & stacking cable, Layer 3 Switch	03 Nos.
Item No: 2.06 48 ports 10/100/1000 Mbps & 2SFP ports, wire speed, SNMP Managed Full Duplex with additional dedicated stacking port & stacking cable, Layer 2 Switch	02 Nos.
Item No: 2.07 SFP transceiver with LC connectors for above switches.	
CATEGORY –3, LAN (Passive Components), its installation & maintenance during 5 years warranty period. (For detailed specifications please refer to Annexure-III in SECTION - 6).	1182 (+/- 10%)
Item No: 3.01 Supply & laying of Cat 6 cable in PVC conduit per meter.	58200 mtrs.
Item No:3.02 Supply & installation of patch chord 2 mtr long.	1164 Nos.
Item No:3.03 Supply & installation of patch chord 1mtr long.	1207 Nos.

Item No:3.04 Supply & installation of information outlets and termination of CAT 6 cable on I/O.	1164 Nos.
Item No:3.05 Supply & installation of wall mount rack 6 U with accessories.	32 Nos.
Item No:3.06 Supply & installation of wall mount rack 9 U with accessories.	30 Nos.
Item No:3.07 Supply & installation of wall mount rack 12 U with accessories.	03 Nos.
Item No:3.08 Supply & installation of 24 ports patch panel & termination of UTP cables on patch panel with wire manager.	50 Nos.
Item No:3.09 Supply & installation of 48 ports patch panel & termination of UTP cables on patch panel with wire manager.	15 Nos.
Item No:3.10 Supply & installation of optical fibre cable for Networking	200 Mtrs.
CATEGORY – 4, Electrical Work (Power Points 15 amp/5 amp etc.) with 5 years warranty. (For detailed specifications please refer to Annexure-IV in SECTION - 6).	3546 Nos (+/- 10%)

GIST OF IMPORTANT GENERAL CONDITIONS

1) Unless otherwise specified for a part of the order, the entire supply of Computers Hardware & Networking switches should be completed within 6 weeks from the date of placing the supply order and Installation has to be completed within 2 weeks of supply of equipments. In case of LAN cabling and providing power points & its cabling has to be completed within 6 weeks from the date of award of the contract.

2) SCHEDULE OF THE TENDER PROCESS:

1.	Tender Inviting Office & Address	H.P. STATE ELECTRONICS DEVELOPMENT CORPORATION LTD. 1 st FLOOR, IT BHAWAN, MEHLI, SHIMLA-171013.
2.	a) Work Name	Supply, Installation and maintenance of Computer Systems, Networking Equipments, Providing LAN cabling and power points for installation of these equipments.
	b) Tender reference	Tender No: HPSEDC/CC/e-Courts/2K16-9464
	c) Place of Execution	Himachal Pradesh (Location wise detail as per Annexure – A in Section-5)
3.	a) Tender document availability	Tender document is available at https://www.hptenders.gov.in , www.hpsedc.gov.in and www.hphighcourt@nic.in
	a) Fee for Tender	The Payment for Tender Document Fee Rs. 5000/- (Rupees Five Thousand Only) (Non refundable) can be made by eligible bidders in the shape of Demand Draft in favour of HPSEDC, Shimla-13” payable at Shimla.
4.	Publication of Tender Notice	18-02-2016 from 10.00 AM onwards
5.	Earnest Money Deposit (EMD)	EMD (a) Category-1: Rs. 5 lacs (Rupees five lacs only) (b) Category-2: Rs 2 lacs (Rupees two lacs only) (c) Category-3 & 4 Rs 2 lacs (Rupees two lacs only) can be paid through demand draft or BG or pledged FDR in favour of “HPSEDC, Shimla-13” payable at Shimla. (The BG format is as per Proforma-F in Section-5) The original DD has to be submitted in HPSEDC on or before 25-02-2016 upto 11 AM.

		The company registered with NSIC eligible for exemption from submitting tender fee and EMD as per Govt. policy must submit/upload the relevant the documents.
6.	Last date and time for submission of e-Tender	24-02-2016by 05:00 PM
7.	Date and Time of Opening of Eligibility-cum-Technical Bids	25-02-2016 at 11:30 AM
12.	Date and Time of Opening of Commercial Bids	shall be intimated later on.
13.	i. Eligibility& Technical specifications Criteria: Please refer to the Section-3 of the Tender Document. ii. Two Bid System i.e. Stage-1:Eligibility-cum-Technical Bid; Stage-2: Commercial Bid. Refer Section-5 of the Tender Document for details.	

- 3) Notwithstanding anything else contained to the contrary in this Tender Document, the Managing Director, H.P. State Electronics Development Corporation Ltd, reserves the right to cancel/withdraw/ modify fully or partially the 'Invitation for Bids' or to reject one or more of the bids without assigning any reason and shall bear no liability whatsoever consequent upon such a decision.

SECTION 2

2. INSTRUCTIONS TO BIDDERS FOR ELECTRONIC TENDERING SYSTEM

2.1 Registration of bidders on e-Procurement Portal:-

All the bidders intending to participate in the tender processed online are required to get registered on the centralized e - Procurement Portal i.e. <https://www.hptenders.gov.in>. Please visit this website for more details. In case of any problem in registration, please contact on toll free No. 1800-3070-2232, (Mob) 7878007972 & 7878007973, 01772623513.

2.2 Obtaining a Digital Certificate:

- 2.2.1 The Bids submitted online should be encrypted and signed electronically with a Digital Certificate to establish the identity of the bidder bidding online. These Digital Certificates are issued by an Approved Certifying Authority, by the Controller of Certifying Authorities, Government of India.
- 2.2.2 The bidders may obtain Class-II or III digital signature certificate from any Certifying Authority or Sub-certifying Authority authorized by the Controller of Certifying Authorities or may obtain information and application format and documents required for the issue of digital certificate from:
- 2.2.3 Bid for a particular tender must be submitted online using the digital certificate (Encryption & Signing), which is used to encrypt and sign the data during of bid preparation stage. In case, during the process of a particular tender, the user loses his digital certificate (due to virus attack, hardware problem, operating system or any other problem) he will not be able to submit the bid online. Hence, the users are advised to keep a backup of the certificate and also keep the copies at safe place under proper security (for its use in case of emergencies).
- 2.2.4 In case of online tendering, if the digital certificate issued to the authorized user of a firm is used for signing and submitting a bid, it will be considered equivalent to a no-objection certificate/power of attorney /lawful authorization to that User. The firm has to authorize a specific individual through an authorization certificate signed by all partners to use the digital certificate as per Indian Information Technology Act 2000. Unless the certificates are revoked, it will be assumed to represent adequate authority of the user to bid on behalf of the company/firm in the department tenders as per Information Technology Act 2000. The digital signature of this authorized user will be binding on the firm.
- 2.2.5 In case of any change in the authorization, it shall be the responsibility of management / partners of the company/firm to inform the certifying authority about the change and to obtain the digital signatures of the new person / user on behalf of the firm / company. The procedure for application of a digital certificate however will remain the same for the new user.
- 2.2.6 The same procedure holds true for the authorized users in a private/public limited company. In this case, the authorization certificate will have to be signed by the directors of the company.

2.3 Pre-requisites for online bidding:

In order to bid online on the portal <https://www.hptenders.gov.in>, the user machine must be updated with the latest Java & DC setup. The link for downloading latest java applet & DC setup are available on the Home page of the e-tendering Portal.

2.4 Online Viewing of Detailed Notice Inviting Tenders (N.I.T.) :

The bidders can view the detailed N.I.T and the time schedule (Key Dates) for all the tenders floated through the single portal e-Procurement system on the Home Page at <https://www.hptenders.gov.in>

2.5 Download of Tender Documents:

The tender documents can be downloaded free of cost from the e-Procurement portal <https://www.hptenders.gov.in>, www.hpsedc.gov.in and www.hphighcourt.nic.in.

2.6 Key Dates:

The bidders are strictly advised to follow dates and times as indicated in the online Notice Inviting Tenders. The date and time shall be binding on all bidders. All online activities are time tracked and the system enforces time locks that ensure that no activity or transaction can take place outside the start and end dates and the time of the stage as defined in the online Notice Inviting Tenders.

2.7 Bid Preparation (Qualification & Financial) Online Payment of Tender Document Fee& EMD of online Bids:

- 2.7.1 The payment for Tender document fee and EMD can be made as mentioned in Section 3, at Sr. No. 1 and 2 of the Table.
- 2.7.2 The bidders shall upload their eligibility-cum-technical offer containing documents, qualifying criteria, technical specification, schedule of deliveries, and all other terms and conditions except the rates (price bid).
- 2.7.3 The bidders shall quote the prices in price bid format only.
- 2.7.4 If bidder fails to complete the Online Bid Preparation at Submission stage on the stipulated date and time, his/hers bid will be considered as bid not submitted, and hence not appear during tender opening stage.
- 2.7.5 Bidders participating in online tenders shall check the validity of his/her Digital Signature Certificate before participating in the online Tenders at the portal <https://hptenders.gov.in>.
- 2.7.6 For help manual please refer to the 'Home Page' of the e-Procurement website at <https://hptenders.gov.in>., and click on the available link 'How to .. ?' to download the file.
- 2.7.7 Post registration, bidder shall proceed for bidding by using both his digital certificates (one each for encryption and signing). Bidder shall proceed to select the tender he is interested in.

SECTION 3

ELIGIBILITY CRITERIA

3. Eligibility Criteria

Any Bidder not meeting even one of the qualification criteria as mentioned below shall be summarily rejected. The Bidders shall enclose/upload documentary evidence for fulfilling the Eligibility in the Eligibility-cum-Technical Bid. If a bidder fails to enclose the documentary proof for eligibility, their bid will be summarily rejected

Category – 1 (Desktops) & Category-2 Network Switches

S. No.	Clause	Documents Required
1.	Tender Document fee should have been submitted.	The Payment for Tender Document Fee Rs. 5,000/- (Rs. Five thousand only) through demand draft in favour of “HPSEDC, Shimla-13” payable at Shimla. The bidder will upload the copy of demand draft (DD). The original DD has to be submitted in HPSEDC by on or before 17/02/2016 upto 11 AM.
2.	EMD should have been submitted.	<p>EMD</p> <p>(a) Category-1: Rs. 5 lacs (Rupees five lacs only)</p> <p>(b) Category-2: Rs 2 lacs (Rupees two lacs only)</p> <p>(c) Category-3 & 4 Rs 2 lacs (Rupees two lacs only)</p> <p>can be paid through demand draft or BG or pledged FDR in favour of “HPSEDC, Shimla-13” payable at Shimla. (The BG format is as per Proforma-F in Section-5</p> <p>The original DD has to be submitted in HPSEDC on or before 25-02-2016 upto 11 AM.</p> <p>The company registered with NSIC eligible for exemption from submitting tender fee and EMD as per Govt. policy must submit/upload the relevant the documents.</p>
3.	<p>The Bidder should be registered in India under the Indian Companies Act, 1956 /Partnership firm/sole proprietorship firm</p> <p>Bidder should have registered offices in India and should be in existence in India for at least the last 5 years, as on date of submission of bid.</p>	The bidder shall provide the Certificate of Incorporation for Registered Companies, Partnership Deed for Partnership Firms/VAT or Service Tax Registration Certificate for Sole Proprietorship Firms.

4.	The Signatory signing the Bid on behalf of the Bidder should be duly authorized by the Board of Directors of the Bidding Company to sign the Bid on their behalf.	POWER OF ATTORNEY TO BE PROVIDED duly SIGNED BY THE COMPANY SECRETARY or any other officer dully authorised by the company management.
5.	OEM shall be a Company registered in India under the Indian Companies Act 1956 and existing for the past 3 years as on 31.12.2015	OEM shall provide the Certificate of Incorporation.
6.	<p>The bidder for items under Category-1(desktops) must have a minimum turnover# of at least Rupees 20 Crore per annum for the last three years from sale of desktops/laptops/servers/tablets/printers and allied accessories. The OEM/manufacture whose desktops proposed to be supplied by bidder must have minimum Rs 700 Crore per annum in each of the last three financial years (FY 12-13, FY 13-14, FY 14-15) respectively.</p> <p>The bidders quoting under Category – 2 (Networking Equipments) must have minimum turn over of Rs. 5 crore per annum for the last three years from sale of these equipments whereas the OEM/manufacture whose equipments are to be supplied by bidder must have minimum turn over# Rs. 100 crore per annum for last three years. # the turnover will be from sale, support, maintenance in India.</p>	<ul style="list-style-type: none"> • Audited Balance sheet and Profit & Loss account statement of the Bidder for each of the last 3 audited financial years FY 12-13, FY 13-14, FY 14-15. • Certificate duly signed by Statutory Auditor of the Bidder for total turnover in each of the 3 given years.
7.	The Bidder should have positive net worth (measured as paid-up capital plus free reserves) and should be a profit making company for any of two audited financial years FY 12-13, FY 13-14, FY 14-15	<ul style="list-style-type: none"> • Certificate duly signed by Statutory Auditor of the Bidder confirming the networth and profit after Tax for each of the specified years.
8.	<p>The Bidder quoting for Items under Category-1 should be in the business of supplying, installing, and maintaining of computational devices (Computer, Laptops, Servers, Tabs etc.) in India for the last five years</p> <p>and quoting for Category-2 should be in the business of supplying of Active,</p>	<p>Copy of atleast 5 Purchase Orders minimum each of value of Rs. 25 lacs per annum issued in the name of Bidder during the year 2012-13, 2013-14 and 2014-15 and copy of the completion/Performance Certificate for the above Purchase Order shall be submitted by bidders quoting for Category-1.</p> <p>Bidders quoting for Category-2 will submit atleast</p>

	Passive components, Electrical installation for Computer Systems, installing and maintenance of these in India for the last five years.	five purchase orders each of minimum value of Rs 5 Lacs per annum including Active & Passive Components during the last three financial years.
9.	Should not have been black listed by any Government or Semi Government entity in India (Centre / State / Local Bodies, UIDAI, NIC, STQC etc.) for breach of any applicable law or violation of regulatory prescriptions or breach of agreement as on date of submission of Bid.	A self-certified letter as per the PROFORMA-E and letter of undertaking as per PROFORMA-D in Section-5.
10.	In case Bidder is not an OEM then an authorized undertaking will be required from the OEM stating that OEM will discharge all responsibilities under warranty for the period indicated in the contract, in case the Bidder fails to do the same for any reason.	Authorized undertaking from the OEM as per the PROFORMA-A in Section-5
11.	The bidder/OEM for Category-1 & 2 shall have minimum three service centres (Shimla, Mandi and Hamirpur) apart from engineer stationed at each district head quarter in Himachal Pradesh	In case of OEM's/bidder's Own Service Centre, copies of the landline telephone bills or valid rent agreement as on tender opening date shall be submitted as a proof for availability of the service centres.
12.	ISO 9001:2008 Certificate issued in the name of OEM for Manufacturing Process and ISO 14001:2008 Certificate issued in the name of OEM for handling of hazardous items in the manufacturing process.	Copies of valid ISO 9001:2008 and ISO 14001:2008 Certificates.
13.	OEM/Bidder shall have office in Himachal Pradesh.	The approved supplier has to stationed one Resident Engineer/Call coordinator in HP High Court apart from service infrastructure atleast in three locations i.e. Shimla, Mandi & Hamirpur to provide prompt after sale support as per service level agreement.
14.	OEM/Bidder shall have their own Website.	The URL of the Website Name and Copy of Home Page Print out shall be submitted.
15.	The Bidder should have all necessary licenses, permissions, consents, NOCs, approvals as required under law for carrying out its business. The Bidder should have currently valid Sales tax/Service Tax Registration Certificate and PAN No.	Copies of Sales Tax, Service Tax Certificate & PAN No.

16.	The infrastructure proposed should meet the minimum specifications of indicated in the	A self-certified document indicating compliance to minimum specifications as per the Fact Sheets in Section-5.
Category 3 and 4 :		
Eligibility conditions for LAN cabling and providing power points.		
1.	Tender Document fee should have been submitted.	The Payment for Tender Document FeeRs. 5,000/- (Rs. Five thousand only) through demand draft in favour of “HPSEDC, Shimla-13” payable at Shimla. The bidder will upload the copy of demand draft (DD). The original DD has to be submitted in HPSEDC by on or before 25-02-2016 upto 11 AM.
2.	EMD should have been submitted.	EMD (a) Category-1: Rs. 5 lacs (Rupees five lacs only) (b) Category-2: Rs 2 lacs (Rupees two lacs only) (c) Category-3: Rs 2 lacs (Rupees two lacs only) (d) Category-4: Rs 2 lacs (Rupees two lacs only) can be paidthrough demand draft in favour of “HPSEDC, Shimla-13” payable at Shimla. The bidder will upload the copy of demand draft (DD). The original DD has to be submitted in HPSEDC on or before 25-02-2016 upto 11 AM.
3.	For Category-3 & 4 the bidder must have a minimum turnover of at least Rupees Rs 1 crore from the similar activities in each of the last three audited financial years (FY 12-13, FY 13-14, FY 14-15).	<ul style="list-style-type: none"> Audited Balance sheet and Profit & Loss account statement of the Bidder for each of the last 3 audited financial years FY 12-13, FY 13-14, FY 14-15. Certificate duly signed by Statutory Auditor of the Bidder for total turnover in each of the 3 given years.
4.	A Class contractor enlistment/ registration certificate	Copy of enlistment / registration as A class contractor
5.	License Issued by Chief	Copy of License issued by Chief Electrical Inspector
6.	VAT/ TIN / PAN numbers.	Copy of VAT, TIN registration number, PAN number.
7.	Service Tax number	Copy of Service Tax number.
8.	Bidders turn over	Documents related to turn over of bidder during the last three financial years (minimum turnover Rs. One crore per annum).
9.	Satisfactory reports for execution of electrical work.	Copies of satisfactory reports for execution of electrical cabling for installation of computer hardware for at least 5 Govt./PSUs/Board/Corporations during the last three FY years, each order of minimum value of

		Rs.2.00 lacs
10.	Performance / experience certificate for at least 5 Govt./ PSUs/ Board/ Corporations.	Performance / experience certificate from at least 5 Govt. departments/Boards/ Corporations/ autonomous institutions where bidder have completed 5 such works (minimum connectivity for 25 desk tops or server in each work) during the last three years, each of minimum value of Rs.2.00 lacs

Any Bid failing to meet the above stated Qualification criteria and not submitted the above stated documents in their bid shall be summarily rejected and will not be considered for Financial Evaluation.

For Category 1 & 2

- (i) The Bidder can choose to have a separate Authorised Service Provider (ASP). There is no turnover criterion for the ASP but it should provide the first level of OEM's support which is fully backed up by the O.E.M. by means of a written understanding regarding maintenance. However, the Purchaser shall have the final discretion in this regard and can even ask for a trilateral agreement with the Bidder and the OEM in such cases to ensure timely delivery and maintenance.
- (ii) The quantities given in the BOQ (Bill of Quantities) as mentioned in Section-6 (Annexure-1 & 2) are tentative. The material to be used on the work {s} shall be as mentioned in the technical specifications or only as may be directed to be used by the HPSEDC.
- (iii)

For Category 3 & 4

- (iv) For LAN and electrical work : The terms and conditions shall be strictly as per tender form only which shall be applicable for the execution of work in entire Himachal Pradesh including hard areas like Lahaul & Spiti and the contractor will be bound to execute the work within the parameters of these terms and conditions and the clauses mentioned therein in these documents.
- (v) The electrical work will have to be executed as per standard specifications of HPPWD / CPWD, mentioned in tender form. LAN cabling work will be as per the standard specified for such works.
- (vi) Preference will be given to contractor, those have experience in execution of electrical cabling for computer installation and LAN cabling, to ensure minimum damages to buildings infrastructures.
- (vii) The rates approved for award of work {s} shall remain valid for a period of one year.

- (viii) The quantities given in the BOQ (Bill of Quantities) as mentioned in Section-6 (Annexure-3 & 4) are tentative. The material to be used on the work {s} shall be as mentioned in the technical specifications or only as may be directed to be used by the HPSEDC.
- (ix) Work done and material shall be guaranteed against all manufacturing defects for a period of five years from the date of completion of work.
- (x) The contractor approved for empanelment and award of work {s} will be bound to carry out the work {s} in the entire Himachal Pradesh {both minor as well as major works} as may be directed from time to time, failing which the EMD / Security deposit retained will be forfeited and the defaulting contractor will also be liable for penalty action as per terms and conditions of the Contract Agreement. The amount on account of such damages will be recovered from the payments due, otherwise the contractor will also be liable to pay such damages within 15 days of demand by demand draft in favour of Managing Director, HPSEDC, payable at Shimla, failing which the damages will be recovered through legal course under Law as may be applicable at that time and the works not executed by the contractor will be got executed from other contractor at the risk and cost of the original defaulting contractor.
- (xi) All the contractors interested to quote for the tender shall also possess the Sales Tax / TIN number / VAT Registration number from the HP Excise & Taxation Department.
- (xii) The approved contractor shall submit the proper printed bills immediately after execution of work (s) in the respective deptt. showing TIN, VAT, Service Tax number along with documents of work done / measurements duly verified by the respective deptt.
- (xiii) All the statutory and mandatory deductions like Sales tax, VAT, Income Tax, Service Tax etc. etc. or any other levy, as may be notified from time to time by the H P Government and Govt. of India, by way of any notification or Act or Law or otherwise, the same will be deducted from the running as well as final bills of the contractor at the time of payment. The rate of such recoveries will at the rates prevailing at the time of payment.

- (xiv) The rates quoted for the items of work shall be inclusive of all taxes (VAT / Service Tax / freight charges etc.) and shall also remain valid during the period of execution to upto the date of completion of work and nothing extra on the accepted rates will be paid by the department / corporation at any stage of time.
- (xv) In case holiday is declared on the opening date tender will be opened on next working day at same time.
- (xvi) It is reiterated that Purchaser's decision regarding Bidder's eligibility will be final and binding on all the Bidders.
- (xvii) In case OEM/manufacturer not participating in the tender directly, he can authorised only one bidder to participate on its behalf in the tender.

3.2 Cost of Bidding:

3.2.1 The Bidder shall bear all costs associated with the preparation and submission/uploaded of its bid using e-tender portal of <https://hptenders.gov.in> and **H.P. State Electronics Development Corporation Ltd., (hereinafter referred to as the 'Purchaser' or “HPSEDC” in short)** will in no case be responsible or liable for these costs, whether or not the Bid is finally accepted.

B- TENDER DOCUMENTS

3.4 The Bidder is expected to examine the Tender Document carefully. Failure to furnish all information required as per the Tender Document may result in the rejection of the Bid.

3.5 Clarification regarding Tender Document:

3.5.1 Any clarifications / revision in tender documents on this tender shall only be uploaded on the HPSEDC website www.hpsedc.gov, <https://hptenders.gov.in> and www.hphighcourt.nic.in on or before 23-02-2016.

3.6 Amendment of Bids:

3.6.1 Bids once uploaded/submitted and bid submission time has been finished cannot be amended. However, in some circumstances (such as major anomaly in the technical specifications having a major impact on pricing), the Purchaser may decide to take fresh bids from all the Bidders before actually opening of the Commercial Bids.

3.6.2 In order to afford prospective Bidders reasonable time to make amendment in their bids, the Purchaser may, at his discretion, extend the deadline for the submission of bids. However, no such request in this regard shall be binding on the Purchaser.

C - PREPARATION OF BIDS

3.7 Language of Bid & Correspondence:

3.7.1 The Bid will be prepared by the Bidder in English language only. All the documents relating to the Bid (including brochures) supplied/uploaded by the Bidder should also be in English and the correspondence between the Bidder & Purchaser will be in English Language only. The correspondence by Fax / E-mail must be subsequently confirmed by a duly signed copy (unless already signed digitally).

3.8 Documents comprising of Bid:

The Bidder will prepare the bid in two parts.

I. ELIGIBILITY CLAIM-CUM-TECHNIAL BID:

(A) In support of his eligibility, a bidder participating for Category – 1 and 2 must submit/upload the following documents:

- (i) Detailed profile of the Company/ Firm.
- (ii) If the Bidder is not the O.E.M. and/or the ASP is different from the O.E.M., he will be required to upload/enclosed an undertaking (**Proforma 'A' as per Section-5**) from the O.E.M. An authorised signatory of the O.E.M. as per its internal regulations should sign this undertaking. Such an authorisation may be seen during scrutiny of bids. OEM can authorise only one bidder to quote in the tender on its behalf.

- (iii) Financial data of the last three years in the format given in **Proforma 'B' Section-5**. Audited Balance Sheets, Profit & Loss Accounts and copy of Income Tax return also need to be enclosed.
- (iv) Number and value of Servers/ Desktops/ Laptops/ NetBooks/ Tablet PC supplied during the last three years in the Performa given in **Proforma 'C' Section-5** .
- (v) Certificates regarding satisfactory installation and after sales support from some prominent customers described in **Proforma 'C' Section-5** .
- (vi) Audited Statement regarding sale of Servers/Desktops/Laptops/NetBooks/Tablet PC & ICT accessories turnover of the OEM and the Bidder.
- (vii) Photocopy of Rs 5000/-/ demand draft or copy of cash receipt issued by HPSEDC if cash deposited towards the cost of the tender document.
- (viii) Declaration in **Proforma 'D' Section-5** by an authorised signatory to the effect that all conditions contained in the Tender Document are acceptable to the Bidder. Such an authorisation may be seen during scrutiny of bids.
- (ix) Declaration in **Proforma 'E' Section-5** that the Bidder has not been debarred/ blacklisted by any reputed Government/ Semi-Government organisation for quality of services/product and that there is no major complaint against the quality of service/ products by any organisation mentioned in this clause.
- (x) Documentary proof for establishing the capability of the Bidder (or his OEM) to execute this order by showing satisfactory/ timely supply and after sale support installation for these supplied equipments, where similar numbers of Servers/ Desktops/ Laptops/ NetBooks/ Tablet PC are involved in a single order.
- (xi) Fact Sheets for the products quoted by the Bidder.
- (xii) Product catalogues revised up to date. If some product upgradation has taken place since the printing of the brochures, latest authenticated releases/ bulletins must be uploaded/enclosed.
- (xiii) Benchmarking Report of the product done by a technically reputed organisation regarding overall performance of the product.
- (xiv) Competitive advantages in terms of features.
- (xv) A statement regarding support base in the region.

(B) In support of his eligibility, a bidder participating for category – 3 and 4 must submit/upload the following documents:

- (xvi) Copy of enlistment / registration as A class contractor.
- (xvii) Copy of License issued by Chief Electrical Inspector.
- (xviii) Copy of VAT / TIN registration number / PAN number.
- (xix) Copy of Service Tax number.
- (xx) Photo Copy of demand drafts towards cost of tender documents and EMD.
- (xxi) Copies of satisfactory reports for execution of electrical cabling for installation of computer hardware for at least 5 Govt. Departments/Boards/Corporations/autonomous institutions.
- (xxii) Performance / experience certificate from at least 5 Govt. departments/Boards/

Corporations/ autonomous institutions where bidder have completed 5 such works **(minimum connectivity for 25 desk tops or server in each work)** during the last three years, each of minimum value of Rs.2.00 lacs.

- (xxiii) Copies of satisfactory reports for execution of LAN cabling for installation of computer hardware for at least 5 Govt. Departments/Boards/Corporations/autonomous institutions each order of minimum value of Rs. 2.00 lakh.
- (xxiv) Declaration in **Proforma 'D'** by an authorised signatory to the effect that all conditions contained in the Tender Document are acceptable to the Bidder. Such an authorisation may be seen during scrutiny of bids.
- (xxv) Declaration in **Proforma 'E'** that the Bidder has not been debarred/ blacklisted by any reputed Government/ Semi-Government organisation for quality of services/product and that there is no major complaint against the quality of service/ products by any organisation mentioned in this clause.

II. COMMERCIAL/PRICE BID:

The Commercial Bid shall consist of:

- (i) **Price Bid in Schedule I(Sample) (to be filled on-line) in part-2 of e-tender.**

3.9 Bid Currencies:

3.9.1 Prices shall be quoted in Indian Rupees.

3.9.10 The contract price shall be paid in Indian Rupees.

3.10 Bid Security :

3.10.1 Pursuant to clause 2.8 (II) the Bidder shall furnish Bid security/EMD, as part of its bid as mentioned hereunder. Any bid, submitted without bid security or with the lesser bid amount, as indicated below may be rejected being non-responsive.

Sr. No.	Equipment types	Bid security amount in rupees.
1)	Category – 1, Desktops	Rs. 5 lacs (Rupees five lacs only)
2)	Category – 2, LAN (Active Components) i.e. like Network Switch	Rs 2 lacs (Rupees two lacs only)
3)	Category – 3, LAN (Passive Components) and Installation & Category – 4, Power points (15 Amp and 5 Amp with necessary cabling)	Rs 2 lacs (Rupees two lacs only)

3.10.2 The Bid Security is required to protect the Purchaser against the risk of Bidder's conduct which may require forfeiture of security pursuant to Para 3.10.7. The Bid Security shall be in the shape of bank draft in favour of "M.D, H.P. State Electronics Development Corporation Ltd." Payable at Shimla. The bidder should ensure that the original demand draft of tender cost and bid security/EMD has to be deposited in HPSEDC on or before 25-02-2016 upto 11AM i.e. before opening of the tender.

3.10.3 Any Bid not secured in accordance with Para 3.10.1 will be rejected by the Purchaser.

3.10.4 Unsuccessful Bidders' Bid Security will be refunded as promptly as possible.

3.10.5 The successful Bidder's bid-security will be discharged upon the Bidders executing the contract and furnishing the performance security in accordance with Para 3.5.1.

3.10.6 No interest will be payable by the Purchaser on the above mentioned Bid Security.

3.10.7 The Bid Security may be forfeited:

1. If a Bidder withdraws its bid during the period of bid validity specified by the Bidder and required by the Purchaser.
2. During the tendering process, if a Bidder indulges in any such activity as would jeopardise the tender process. The decision of the Purchaser regarding forfeiture of the Bid Security shall be final & shall not be called upon question under any circumstances.
3. In the case of a successful Bidder, if the Bidder fails,
 - i. to sign the contract, and
 - ii. to furnish Performance Security.
 - iii. Violates any of such important conditions of this tender document or indulges in any such activity as would jeopardise the interest of the Purchaser. The decision of the Purchaser regarding forfeiture of the Bid Security shall be final & shall not be called upon question under any circumstances.

3.11 Period of validity of Bids:

3.11.1 For the purpose of placing the order, the Bids shall remain valid for at least 120 days after the date of bid opening. A bid valid for a shorter period may be rejected by the Purchaser as being non-responsive. During the period of validity of Bids, the rates quoted shall not change. However, in case of general fall in prices of a product in the IT/Electronics Industry before despatch of goods, such a reduction shall be passed on to the Purchaser after mutual negotiations.

3.11.2 In exceptional circumstances, the Purchaser may ask for extension of the period of validity and such a request shall be binding on the Bidder. The Purchaser's request and the response to such a request by various Bidders shall be in writing. A Bidder agreeing to such an extension will not be permitted to increase its rates.

3.12 Modification and withdrawal of Bids:

3.12.1 Modifications of Bids may be allowed by the Purchaser under circumstances mentioned in Para 3.6.1. This option will be available to every Bidder who has submitted his Bid.

3.12.2 Bids cannot be withdrawn in the interval after its submission of bids and before the expiry of Bid's validity specified by the Purchaser. Withdrawal of Bid during this interval may result in the forfeiture of Bidder's Bid security pursuant to clause 3.10.7.

E- BID OPENING AND EVALUATION

3.17. Opening of bids by Purchaser:

- 3.17.1 **The Bids submitted online by bidders shall be opened at 11:30 AM on 25-02-2016 or on any other later day** and time fixed as per Para 3.6.2 or other enabling provisions in this behalf, in H.P State Electronics Development Corporation Ltd, First Floor, IT Bhawan, Mehli, Shimla-13 (H.P.) in the presence of representatives of the Bidders who may choose to attend the proceedings. The representatives of Bidders will sign a register in evidence of their presence.
- 3.17.2 In order to assist in the examination, evaluation and comparison of Bids, the Purchaser may at its discretion ask the Bidder for a clarification regarding its Bid. The clarification shall be given in writing, but no change in the price or substance of the Bid shall be sought, offered or permitted.
- 3.17.3 In the first instance, the part-1 of the on-line tender i.e. 'Eligibility-cum-TechnicalBid' will be opened.

3.17.4. Scrutiny of Technical Bid:

The "Fact Sheets" submitted by the Bidders shall be compared against the Product Catalogue and authenticated circulars regarding latest changes in the specifications. It will thus be ascertained whether the product offered by the Bidder matches with the minimum requirement of the Purchaser as given in the Technical Specifications in this Tender Document. **The Bidder required to produce quoted desktop model(s) for physical inspection and testing in HPSEDC office on or before 25-02-2016**, so that components could be seen to ascertain the veracity of the Bidder's claim about specifications. These will be returned to the bidder after technical evaluation.

The commercial Bids of only those bidders will be opened who fulfils the minimum technical requirements of the purchaser and are found substantially responsive as per Para 3.8 (II) read in conjunction with other relevant clauses/Forms. However, the Purchaser reserves the right of giving minor relaxation, if a particular Bidder is not able to exactly match the specifications given in the document, provided that such a minor deficiency does not substantially reduce the performance level and is suitably compensated by some extra feature in the product. **Therefore, all Bidders must indicate in the Fact Sheets, extra features offered by them.** The decision of the Purchaser about giving minor relaxation shall be final and shall not be called upon question under any circumstances.

3.17.5. Opening of Commercial Bids of substantially Responsive Bidders:

A Substantially Responsive Bidder is one which conforms to all the stipulations of para 3.8 (II and III). The Purchaser's determination of a Bid's responsiveness is to be

based on the contents of the Bid itself and not on any extrinsic evidence. However, while determining the responsiveness of various Bidders the Purchaser may waive off any minor infirmity, which does not constitute a material deviation. The decision of the Purchaser in this regard shall be final.

3.17.6 A Bid determined as not substantially responsive will be rejected by the Purchaser. Such a Bid will not be normally allowed to be made responsive subsequently by way of correction/ modification.

3.18.Evaluation and Comparison of Commercial Bids:

3.18.1 The comparison of Commercial Bids shall be done as follows:

3.18.2 Bid Comparison:

The Bidders are required to complete their Commercial Bid in Schedule/Packet-2 under e-tender portal.

Initial evaluation/ comparison of items given in the Tender Document will be done on the basis of Gross Bid Value which will take into account F.O.R. destination price (including Comprehensive warranty for five years) **The F.O.R. price (including five years warranty period) must include all levies and duties customs duty, service tax, excise duty, Sales tax, HP VAT (Purchaser will provide the FORM-C, if required).**

However, it is preferred that OEM or their Authorised partner shall have dump/depot in the state of Himachal Pradesh. **If there is a reduction in any of the statutory duties and levies before the despatch of goods, the benefit of the same will be passed on to the Purchaser.**

3.18.3. Gross Bid Value:

The Gross Bid Value will be calculated as under;

(i)Gross Bid Value for Category – 1= (Per Unit Price of Item No 1 x total qty. of Item No 1 required)+ Per Unit Price of Item No 2x total qty. of items no 2 required).

(ii) Gross Bid value for Category-2 = \sum Per Unit Price of LAN switch x qty. of switches

(iii) Gross Bid Value for Category – 3 & 4

= \sum Per Unit Price of LAN item x qty. Required + \sum Per Unit Price of electrical item x qty. Required.

Per Unit Price of above mentioned items will include the all taxes (inclusive HP VAT as applicable at present), other duties, levies and Freight & forwarding

charges upto each district head quarter in the State) as mentioned in the BOQ.

3.19. RANKING OF BIDDERS:

3.19.1. The Bidders will be ranked in the inverse order of their category wise Gross Bid Value in Category-1 and 2 , whereas in category3 & 4 the bidder will be ranked in the inverse order of overall value of Gross bid for items under category 3 & 4.

3.19.2 Reduction in Statutory Duties and Levies:

If any reduction in customs/ excise duty or any other statutory levies takes place after opening the commercial bids, but before despatch of goods; the Successful Bidder shall pass on the proportional benefit to the Purchaser. However, if any such reduction takes place after the opening of bids but before the finalisation of Tender, revised sealed bids shall be taken.

3.20. NEGOTIATIONS:

3.20.1 The Purchaser may finalise the Tender & award the Contract without any negotiations, if it is satisfied with reasonableness & workability of the lowest offers. **Therefore, the Bidders are advised to quote lowest possible rates in the first instance only.** In case of negotiation, that shall be held with Lowest (L1) bidder only.

3.20.2 During the negotiations a revised offer will be taken from the representative of the Bidder by way of sealed bids. This revised offer will replace/supersede the earlier Technical & Commercial Bid, provided that the original offer (i.e. Technical/ Commercial) will not be allowed to be changed to the detriment of the Purchaser, as far as rates of every individual item & terms/ conditions are concerned. **Therefore, the Bidders are advised to send sufficiently senior representatives (who can take spot decisions) for negotiations.**

3.20.3 **During the negotiations on prices & other related terms/conditions, prevalent worldwide street-prices of such product, prices finalised in bids of similar size etc. will be kept in mind. The scope of negotiations may also include precise *modus-operandi* of after-sales service, mode of delivery, system integration etc.**

F - AWARD OF CONTRACT

3.21 Post Qualification:

3.21.1 The lowest Bidder can be denied the right of continuing with the contract, if the equipment being supplied by him, fails the standard performance criteria. In such an event, the next lowest bidder (L-2) shall be considered.

3.22 Purchaser's right to vary Quantities:

3.22.1 The Purchaser reserves the right to increase or decrease quantities. Such a variation will normally not be more than (+/-) 10%. The quantities can be altered without any change in the unit price or other terms and conditions. The Purchaser may even vary the break up of overall quantities of an item in view of techno-commercial reasons. The variation in the quantity of award shall be notified at the time of placing the order.

3.23 Purchaser's Right to Accept any Bid and to Reject any or all Bids:

3.23.1 Notwithstanding anything else contained to contrary in this Tender Document, The Purchaser reserves the right to accept or reject any Bid or to annul the bidding process fully or partially or modifying the same and to reject all Bids at any time prior to the award of Contract, without incurring any liabilities in this regard.

3.24 Notification of Award:

3.24.1 Prior to the expiry of the period of Bid validity, the Purchaser will notify the successful Bidder in writing by speed post or Fax or email that his Bid has been accepted.

3.24.2 The liability of the supplier(s) to deliver the Goods and perform the services will commence from the date of notification of Award. The Delivery Period shall be counted from the date of 'Notification of Award of Contract'. The "date of delivery" shall be the date on which the equipment /material is received at the destinations.

3.24.3 Upon the successful Bidders' furnishing of performance security, the purchaser will promptly notify each unsuccessful Bidder and will refund his Bid Security.

3.25 Signing of Contract:

3.25.1 After the Purchaser notifies the successful Bidder(s) that his 'Bid' has been accepted, the Purchaser will sign an agreement (described as Contract herein after) within 10 days with the successful Bidder on mutually agreed terms for efficacious implementation of the order.

3.25.2 The Purchaser's liability of taking the goods from the selected supplier(s) shall commence only from date of signing the date of the Contract

SECTION - 4

**GENERAL CONDITIONS
OF
THE TENDER & CONTRACT**

SECTION-4

GENERAL CONDITIONS OF THE TENDER & CONTRACT

4.1 Definitions:

4.1.1 In this part, the following interpretation of terms shall be taken:

- (a) "The Contract" means an agreement regarding supply of the goods & provision of services entered into between the HPSEDC and the Supplier, as recorded in the Contract Form signed by the parties, including all appendices thereto and all documents incorporated by reference therein.
- (b) "The Contract Price" means the price payable to the Supplier under the Contract for the full and proper performance of its contractual obligations.
- (c) "The Goods" means all the equipment and/or other material, which the Supplier is required to supply to the Purchaser under the Contract.
- (d) "Services" mean services ancillary to the supply of the Goods, such as transportation and insurance, and any other incidental services, such as installation, commissioning, training, maintenance and other such obligations of the Supplier covered under the Contract.
- (e) "The Purchaser" means the H.P. State Electronics Dev. Corporation Ltd" or "HPSEDC" in short or Registry of H.P. High Court.
- (f) "The Supplier", means short listed Bidder supplying the goods and services under this Contract.
- (g) "End User" means various district courts/sub-ordinate courts in the State of Himachal Pradesh.

Note: The aforesaid definitions will be valid with respect to one or more Suppliers short-listed to execute the Project. Services to be executed by each Supplier have been explained in detail in this Tender Document.

4.2. Application:

- 4.2.1 These General Conditions shall apply to the extent that these are not superseded specific by provisions in other parts of this tender document. A detailed Contract agreement shall be signed after the order is placed. Detailed provisions of such a contract-agreement shall have an over-riding effect vis-a-vis this Tender Document.

4.3 Standards:

- 4.3.1 The goods supplied under this Contract shall conform to the standards mentioned in the Technical Specifications and the latest improvements incorporated after the finalisation of contract, but before the dispatch.

4.4 Patent Rights of the Goods:

- 4.4.1 The Supplier shall indemnify the Purchaser against all third party claims of infringement of patent, trademark or industrial design rights arising from use of the goods or any part thereof in India.

4.5 Performance Security:

- 4.5.1 Performance Security for delivery/ installation and maintenance during warranty period.
- 4.5.2 Within 7 days of 'Notification of Award of the Contract', the Supplier shall furnish Performance Security to the Purchaser @10% of the order value valid for 120 days to safeguard the purchaser against timely delivery of ordered equipments. This will be replaced by performance security @5 % of the order value valid for 63 months by the supplier before expiry of the first Performance Security to ensure proper after-sales service during the warranty period.
- 4.5.3 The proceeds of the Performance Security shall be payable to the Purchaser as compensation for any loss resulting from the Supplier's failure to complete his obligations under the Contract. The Purchaser may claim such compensation in addition to initiating any other legal proceedings.
- 4.5.4 The Performance Security shall be given in one of the following forms:
An irrevocable and unconditional Bank Guarantee in favour of the Purchaser issued by a Nationalised/schedule bank in a format given by the Purchaser as per Proforma-G in Section-5. This Bank Guarantee should be of a sufficient duration to cover the risk of the Purchaser.
- 4.5.5 The Performance Security, regarding delivery & installation will be discharged by the Purchaser and returned to the Supplier not later than 30 days following the date of completion of the Supplier's performance related obligations, under the Contract (excluding after sales maintenance for which separate performance guarantee has been taken).

4.6 Inspections and Tests:

- 4.6.1 The Purchaser or its representative shall have the right (if it so desires) to test the goods to ascertain their conformity to the specifications. The Purchaser shall notify to the Supplier in writing of the identity of the representative deputed for this purpose & nature of tests that may be conducted (if found necessary) for bench-marking.
- 4.6.2 The inspections and tests may be conducted either at the factory premises/warehouse or at the end customer destination. All reasonable facilities and assistance including access to drawings and production data shall be furnished to the inspecting officers at no charge to the Purchaser. The Contractor shall inform the Purchaser in advance the time of starting of manufacture and the progress of manufacture of the equipments offered by him so that arrangements can be made for inspection at the premises, if so desired by the purchaser.
- 4.6.3 Should any inspected or tested Goods fail to conform to the Specifications, the Purchaser may reject them and the Supplier shall either replace the rejected goods or make all alterations

necessary to meet specification requirements to the Purchaser.

- 4.6.4 If the Purchaser decides to conduct the inspection at supplier's premises as per clause 4.6.1 to 4.6.3, no material being furnished against this specification shall be dispatched until inspected and approved by the Purchaser/ or his representative. Such inspection and approval will not relieve the Contractor of full responsibility for furnishing equipment conforming to the specifications nor will it prejudice any claim, right or privilege which the Purchaser may have on account of any loss sustained by it due to defective or unsatisfactory equipment supplied by the contractor. Should the inspection be waived off by the Purchaser, such waiver shall not relieve the contractor in any way from his contractual obligations.
- 4.6.5 **The sample of the proposed desktops to be supplied by the supplier has to be approved by the purchaser. Therefore the desktops(s) (one of each type) are to be provided for technical evaluation.**
- 4.6.6 Computer systems to be supplied shall be installed with latest version of Ubuntu Linux 14.04 LTS version as customised by Hon'ble e-Committee, Hon'ble Supreme Court of India & the bidder will insure that its works properly on the desktop PCs to be supplied by the vendor.
- 4.6.7 Bidder has to preload the Ubuntu-linux 14.04 LTS version OS as customised by Hon'ble e-committee, Hon'ble Supreme Court of India from CD/DVD provided to them and insure that it shall work properly on the desktop PCs to be supplied by the vendor.
- 4.6.8 GUI support for installing and managing peripherals such as cameras, printers, scanners, flash drives, webcams, Biometrics devices such as finger print scanners etc.
- 4.6.9 GUI tools for configuring devices such as Network cards, wireless cards, sound, display etc. Multilingual support for Indian Languages.
- 4.6.10 Bidder for LAN equipments (like Switches) has to install, configure the supplied equipments on the Network at each location.
- 4.6.11 All drivers patches required at site are to be arranged by the supplier.

4.7 Packing Delivery & Documentation:

- 4.7.1 The supplier shall provide such packing as is required to prevent damage or deterioration of the goods during transit to their final destination as indicated in the Contract. The packing shall be sufficient to withstand, without limitations, rough handling during transit and exposure to extreme temperatures and precipitation during transit and open storage. The Supplier shall be responsible for any defect in packing.
- 4.7.2 The packing, marking and documentation within and outside the packages shall comply strictly with such special requirements as will be specifically provided for in the contract.
- 4.7.3 Delivery of the goods and associated documentation will be done in such manner as may be prescribed by the Purchaser in the Contract.

4.8 Insurance:

- 4.8.1 The Goods supplied under the Contract shall be fully insured against loss or damage incidental

to manufacture or acquisition, transportation, storage and delivery.

- 4.8.2 The supplier will indemnify the Purchaser from all responsibility of compensation etc. caused by third party injury including death while he is discharging his duties under the contract.

4.9 Transportation:

- 4.9.1 The entire cost of carriage/transportation from the port of discharge to the destination shall be borne by the Supplier.
- 4.9.2 Where the Supplier is required to effect delivery to some other address within Himachal Pradesh, the supplier shall be required to meet all transport and storage expenses until delivery is completed.

4.10 Literature and Instruction:

- 4.10.1 Each supplied equipments packing box must contain copy of illustrated literature and instruction books regarding the installation, handling, maintenance and use of the Goods at each station shall be supplied by the supplier as part of the Contract price before dispatch of the first assignment.

4.11 Payment:

- 4.11.1 Payment shall be made in two instalments.
- 4.11.2 **First Instalment:** First Instalment shall be paid after delivery of the Goods. 1st instalment shall be regulated in such a manner that the total payment after delivery is 85% of the order value. A claim for first instalment shall be staked by the Supplier when he has supplied 100% ordered equipments. The payment will be made after receipt of duly acknowledged delivery challan(s) & invoice(s), as required by the Purchaser. In case of LAN and Electrical cabling works the payments shall be made upto 85% provided the 50% of the allotted work has been completed by the successful bidder/contractor on pro-rata basis.
- 4.11.4 **Second Instalment:** Remaining 15% amount shall be released to the supplier within six weeks of complete delivery of the ordered number of desktops, switches , its installation and execution of Performance Bank Guarantee @5% of the order value for proper maintenance during warranty period. In case of LAN and electrical cabling the remaining 15% amount shall be released on completion of entire work.

Note: *First instalment shall be released only on production of bill supported by delivery challan by the Supplier. Any bill supported by requisite documents will be processed within 15 days and objections, if any, will be conveyed in one go within this period. If the claim is found in order, the payment will be made within 2 weeks from the date of submission of such bills alongwith required documents.*

4.12 Prices:

- 4.12.1 Subject to the provision to Rule 3.11.1, the prices charged by the Supplier for Goods delivered and services performed under the Contract shall not vary from the prices quoted by the

Supplier in his Bid. But in case of global or national fall in prices of a product in IT/Electronics industry due to a change in Government Policy or otherwise, such a reduction shall be passed on to the Purchaser after mutual negotiations.

- 4.12.2 There shall be no effect of the exchange rate variation etc., on the rates to be quoted by the Vendor during one year period.

4.13 Modification in the Order:

- 4.13.1 The Purchaser may at any time, by written order given to the Supplier make changes within the general scope of the Contract in anyone or more of the following:

- (a) The specifications of the Goods
- (b) The method of shipment or packing
- (c) The service to be provided by the Supplier
- (d) quantity of goods
- (e) Any other change that the purchaser may deem fit

- 4.13.2 If any such change causes an increase or decrease in the cost of, or the time required for the Supplier's performance of any part of the work under the Contract, an equitable adjustment shall be made in the Contract price or delivery Schedule, or both, and the Contract shall accordingly be amended. Any claims by the Supplier for adjustment under this clause must be put forth within 30 days from the date of the Supplier's receipt of the Purchaser's change order.

4.14 Subcontract:

- 4.14.1 The Supplier shall not assign in whole or in part, its obligations to perform under the Contract, except with the Purchaser's prior written consent.
- 4.14.2 The Supplier shall notify the Purchaser, in advance in writing, of all sub-Contracts awarded under the Contract if not already specified in his bid. Such notification, in his original bid or later (even if with prior approval of Purchaser) shall not relieve the Supplier of any liability or obligations under the Contract.
- 4.14.3 Subcontracts must comply with the provisions of the clause 3.3.

4.15 Delay in the Supplier's Performance:

- 4.15.1 Delivery of the goods and the performance of services shall be made by the Supplier in accordance with the time schedule specified by the Purchaser in the Contract.
- 4.15.2 Any unjustifiable delay by the Supplier (category-1 & 2) in the performance of his delivery obligation may render the Supplier liable to any or all the following (i) forfeiture of its performance security, (ii) imposition of liquidated damages @Rs 100/- per day per desktop, Networking Switch of the unfulfilled order (iii) termination of the contract and risk purchase at Supplier's risk (iv) initiation of any other legal proceedings.

Any unjustifiable delay by the Supplier/Contractor (category-3 & 4) in the performance of his delivery obligation may render the Supplier/Contractor liable to any or all the following (i) forfeiture of its performance security, (ii) imposition of liquidated damages @Rs 500/- per day

per location/site of the unfulfilled order (iii) termination of the contract and risk purchase/execution at Supplier's /Contractor's risk (iv) initiation of any other legal proceedings.

4.15.3 The Supplier will strictly adhere to the time-schedule for the performance of Contract. However, the Purchaser can relax this time limit in force majeure conditions.

4.16 Termination for Default:

4.16.1 The Purchaser may without prejudice to any other remedy for breach of contract, (including forfeiture of Performance Security) by written notice of default sent to the supplier, terminate the Contract in whole or in part after sending a notice to the Supplier in this regard.

(a) if the Supplier fails to deliver any or all of the goods within the time period(s) specified in the Contract, or any extension thereof granted by the Purchaser pursuant to clause 3.15.3, or

(b) if the Supplier fails to perform any other obligation under the Contract.

4.16.2 In the event the Purchaser terminates the Contract in whole or in part, he may procure, upon such terms in such manner, as it deems appropriate, goods similar to those undelivered, and the Supplier shall be liable to pay excess cost of such similar goods to the Purchaser. This liability will be in addition to forfeiture of performance guarantee and any other legal proceedings, which the Purchaser may initiate as per Para 4.15.2.

4.17 Force Majeure:

4.17.1 Notwithstanding the provisions of the clauses 4.15 and 4.16, the Supplier shall not be liable for forfeiture of its performance security or termination for default, or payment of any damages, if and to the extent that his delay in performance under the Contract is the result of an event of Force Majeure.

4.17.2 For purpose of this clause, Force Majeure means an event beyond the control of the Supplier and not involving the Supplier's fault or negligence and not foreseeable. Such events may include, but are not restricted to, acts of the Purchaser either in its sovereign or contractual capacity, war, revolutions, fires, floods, epidemics, quarantine restrictions and freight embargoes.

4.17.3 If a Force Majeure situation arises, the Supplier shall promptly notify the Purchaser in writing or such conditions and the cause thereof. Unless otherwise directed by the Purchaser in writing, the Supplier shall continue to perform its obligations under the Contract, as far as reasonably practical, and shall seek all reasonable alternative means for performance, not prevented by the *Force Majeure* event.

4.18 Taxes and Duties:

4.18.1 Supplier shall be entirely responsible for payment of all taxes, duties and levies, imposed up to/until the delivery point specified in the Contract. If there is a reduction in any of the statutory duties and levies before the despatch of goods, the benefit of the same will be passed on to the Purchaser.

SECTION - 5

MAINTENANCE CONDITIONS,
FACT SHEETS, PROFORMAS
& SCHEDULES.

TECHNICAL SPECIFICATIONS AND MAINTENANCE CONDITIONS

5.1. SCOPE OF THE TENDER:

The successful Bidder(s) for Category-1 & Category-2 will provide the following services:

(i) Manufacture /Import (ii) Testing (iii) Supply (iv) Installation (vi) After Sales Service during warranty and Annual Maintenance period.

(i) Manufacture/Import.

The Bidder can manufacture the Goods in India or import the same (in full or in parts) from any part of the world.

(ii) Testing

Testing/ Benchmarking as per requirement of the Purchaser and in such manner and for such size of sample as may be prescribed subsequently may be got done as a part of the Contract.

(iii) Supply

The Goods need to be supplied F.O.R. as per the list of destinations to be supplied at the time of signing the Contract.

(iv) Installation and Commissioning of Desktops, Networking Switches.

The successful bidder of Desktops will do installation of Ubuntu software and any application software developed/procured by H.P. High Court on these desktops free of cost. These software and contents will be provided to supplier either of CD/DVD's/Pen Drives/HDD media. The supplier may ensure that these software work/run properly on the supplied desktops.

The successful bidder of Networking Switches will do the installation and configuration of supplied Network Switches at respective locations.

(v) After sales services

The Supplier of Desktops will open a **service centre at least in three locations (Shimla, Mandi, and Hamirpur) in Himachal Pradesh for the maintenance** of Desktops supplied under this tender to ensure the after sale support at all locations as per the service level agreement to be signed with the purchaser. Similarly, the supplier of desktops **shall keep at least 1% equipments as spare**, to provide immediate replacement, with the service centre during the warranty period, It will be desirable that minor functional problems of these equipments are taken care of by the service centre only. In case of major & specific problems, respective vendors will have to rectify the defect within the time-limits prescribed in Para 5.2.2 below, otherwise must have to replace with the new one.

The supplier of Network Switches and LAN cabling & Power Points will station one resident service engineer respectively at Himachal High Court at Shimla.

5.2 AFTER SALES SERVICES:

5.2.1 Comprehensive Warranty:-

The Supplier of Category-1 & 2 shall provide Comprehensive OEM warranty (including labour and spares) for 60 calendar months for desktops and networking services. **The warranty shall cover the system software, Labour and all the hardware parts including updation / upgradation (free of cost) of the Operating System.** An undertaking to this effect shall be given by the Bidder in the Fact Sheets. In case of the contractor providing LAN cabling and Power Points will provide the warranty for the components supplied by him. However any Physically damaged/breakage of Networking Switches as well as Electrical switches/sockets will not be covered under warranty.

5.2.2 Service Centre:

The Service Centres in the State shall be manned by qualified Engineers as per Clause 5.1(v) above and one call coordinator. It will be equipped, with sufficient inventory of spares as per ABC Analysis. The supplier will provide prompt after sales support and shall attend any complaint not later than 24 hours. The minor and major defects shall be rectified not later than 36 hours and 60 hours respectively. If defect is not rectified within the time stipulated as above penalty as prescribed by the Purchaser will be imposed. The penalty for delay in after sale services shall be as under :

- 1) Desktop & Switches @Rs. 0.5% per day of the equipment cost .
- 2) LAN and Electrical Work : Rs. 100/- per day.
- 3) However, the penalty in such instances shall not exceed 10% of the equipments cost against a non attendance/non rectification of defects against a service call.

5.2.3 Inventory of Spares:

An ABC analysis of inventory of spares shall be done by the Purchaser in consultation with the supplier to ensure that all critical spares/ components apart from the 1% inventory of new equipments for replacement purposes (if equipment are beyond repair within 60 hours) are available with the Service Centres in sufficient quantity.

5.2.4 Supplier/Contractor for Category 3 & 4 will execute the assigned work as per the specifications at respective locations. He will provide the maintenance service free of cost during the five years period. He will station one resident engineer at High Court of Himachal Pradesh at Shimla. The supplier/Contractor will provide prompt after sales support and shall attend any complaint not later than 24 hours. The minor and major defects shall be rectified not

later than 36 hours and 60 hours respectively. If defect is not rectified within the time stipulated as above penalty as prescribed by the Purchaser will be imposed. However, the penalty in such instances shall not exceed 10% of the equipments cost against a non attendance/non rectification of defects against a service call. The exact quantum of penalty per day/ week shall be decided at the time of signing the contract. During the warranty period, this penal clause will be enforced by ensuring that the supplier gives a Performance Security by way of Bank Guarantee to the Purchaser.

5.3 TECHNICAL SPECIFICATIONS & QUANTITIES:

5.3.1 **The Technical Specifications and the required quantities have been given in Annexure-I, II, III & IV in Section-VI.** These specifications should be carefully studied by the Bidder, so that the product could be technically evaluated as per the Purchaser's requirement.

5.4. FACT SHEETS:

- i) Fact Sheets as per SCHEDULE-II in Section-5 are to be filled in by the bidders as part of the Bid. These Fact Sheets should be complete in all respects and should be free from errors and omissions. All required parameters must be replied to in affirmative/ negative. **In case of any difference between fact sheets (in Section – 5) and the specifications given in Annexure – I, II, III and IV Section - 6, the latter shall prevail.**
- ii) The Bidder shall also supply along with the Bid all brochures and authenticated bulletins carrying latest changes covering the technical aspects of each item appearing in schedule of requirement intended to be supplied by the Bidder. For the purpose of establishing latest changes, print-outs down loaded from INTERNET (& duly authenticated) may be acceptable.

5. Acceptance Testing After Notification of Award:

- i. The Purchaser may conduct benchmarking & acceptance test, which could involve operation of complete system for at least two consecutive days. The Supplier(s) will provide full assistance in this regard. Partial delivery/ installation/ testing of hardware/ system software will not be permissible for acceptance/ payment. The criteria for benchmarking/ acceptance will be conveyed separately.

PROFORMA- A

(Declaration by the O.E.M.)

[Para 2.8(I)(ii)]

To

Date :

**The Managing Director,
H.P. State Electronics Development Corporation Ltd.,
First Floor, IT Bhawan, Mehli, Shimla- 171013.**

Subject : *Authorisation to a distributor for tender No. HPSEDC/CC/e-Courts/2K16-9464*

Dear Sir,

Please refer to your Notice Inviting Tenders for procurement of Desktops and Network switches published in The Tribune” and “The Hindu”.

M/s _____ (Bidder), who is our reliable distributor for the last _____ years, is hereby authorised to quote on our behalf for this prestigious tender. M/s _____ (Bidder) is likely to continue as our business partner during years to come. We undertake the following regarding the supply of these equipments/ peripherals etc.

1. The desktops/ networking switches supplied in this tender shall be manufactured by us as per the specifications required by the Purchaser. M/s _____ (Bidder) shall not be allowed to do any hardware integration on our equipment.
2. It will be ensured that in the event of being awarded the contract the desktops will be delivered by M/s _____ (Bidder) & maintained by M/s _____ (ASP) properly as per the conditions of the contract. For this purpose, we shall provide M/S _____ necessary technical support including technical updates, & spares to the ASP. If M/s _____ fails to maintain the equipments for any reason what-so-ever, we shall make alternative arrangements for proper maintenance of these desktops/ networking switches during the warranty period. During the period of 5 years’ warranty, we shall provide full support back up to the Bidder/ASP. On the whole, it shall be ensured that the clauses regarding service and maintenance of desktops/networking switches do not get diluted in implementation due to non-availability of spares and lack of technical inputs from our side even during AMC/extended warranty period.
3. If due to any reason whatsoever, the tie up between our Company & M/s _____ (Bidder) or M/s _____ (ASP) breaks down subsequently, we shall make necessary alternatives arrangements for honouring the terms of the contract.

Yours very truly,

Name : _____
Designation : _____
Company : _____

PROFORMA - B

[Para 2.8 (II)(i)]

I. Financial Parameters

1. Net worth as on 31-03-14 and 31-03-15
2. (PBT) Profit before taxes for the last three years.
3. (PAT) Profit after taxes for the last three years.
4. Income Tax Return for the last three years.
5. Equity Base
6. Premier contributors to Equity including Promoter's Contribution.
7. Turn-over during the last 3 financial years.

II. Growth Profile

(i) Percentage increase in
t/o from 2011-12 to 2012-2013

(ii) Percentage increase in
t/o from 2012-2013 to 2013-14

(iii) Percentage increase in
t/o from 2013-14 to 2014-15

III. Installation Base and Regional Spread

IV. Customer Support and Service.

(i) Number of engineers and their qualification

	Qualification	Numbers (\$)	Experience		Special Attributes *
	B.Tech and above				
	Diploma Holders				
	Others				

(ii) Inventory of critical components maintained at _____

- Give special attributes such as Microsoft Certified etc.
- \$ Indicate number of Engineers in Himachal Pradesh / Chandigarh

PROFORMA - C

[Para 2.8(II)(ii)]

DETAILS OF EQUIPMENTS BASE

Sr.No.	Organisation(\$)	Number of Servers /PCs/Laptops/Net- books/Tablets Supplied/ installed.	Value	Date of Order	Current Status
1.					
2.					
3.					
4.					

* Give latest position regarding installation and arrangement for after sales support.

\$ Give telephone/ fax No./email-id and address of the contact persons

PROFORM - D

**DECLARATION REGARDING ACCEPTANCE OF TERMS & CONDITIONS
CONTAINED IN THE TENDER DOCUMENT**

To,

**The Managing Director,
H.P. State Electronics Development Corporation Ltd.,
First Floor, IT Bhawan, Mehli, Shimla-13.**

Sir,

I have carefully gone through the Terms & Conditions contained in the Tender Document [No.HPSEDC/CC/e-Courts/2K16-9464] regarding procurement of desktops, Networking equipment/ LAN / Electrical workon behalf of H.P. High Court by HPSEDC. I declare that all the provisions of this Tender Document contained in Section-1 to Section-6 are acceptable to my Company/firm. I further certify that I am an authorised signatory of my company and am, therefore, competent to make this declaration.

Yours very truly,

Name: _____

Designation: _____

Company: _____

Address: _____

Contact No:

Email-id:

PROFORM – E

DECLARATION REGARDING PAST PERFORMANCE

To,

**The Managing Director,
H.P. State Electronics Development Corporation Ltd.,
First Floor, IT Bhawan, Mehli, Shimla-13.**

Sir,

I have carefully gone through the Terms & Conditions contained in the Tender Document [No.HPSEDC/CC/e-Courts/2K16-9464] regarding procurement of desktops/ Networking equipment/ LAN / Electrical work on behalf of H.P High Court by HPSEDC. I hereby declare that my company has not been debarred/black listed by any Government / Semi Government organizations for quality/ service products nor is there any pending dispute regarding short shipment/ installation/service. I further certify that I am an authorized signatory of my company and am, therefore, competent to make this declaration.

Yours very truly,

Name: _____

Designation: _____

Company: _____

Address: _____

Contact No:

Email-id:

Proforma – F
Bank Guarantee (BG)

Date _____

To,

**The Managing Director,
H.P. State Electronics Development Corporation Ltd., First Floor, IT
Bhawan, Mehli, Shimla-13.**

Dear Sir,

1. Whereas M/s. _____ (hereinafter called “Bidder”) has quoted against the Tender No. HPSEDC/CC/e-Courts/2K16-9464 invited by M/s HP State Electronics Development Corporation Ltd. (HPSEDC) towards supply, installation and maintenance of computer hardware and allied accessories is supposed to furnish Bank Guarantee the same valid for a period of 120 days.

2. NOW THEREFORE KNOW ALL THE MAN THESE PRESENTS THAT WE, __ (Bank Name) _____ having its Head Office at _____ (hereinafter called “the Bank”) are bound up to the Client in the sum of Rs. _____/- (Rs. _____) only) for which payment will and truly to be made to the said Client, the Bank binds itself, its successors and assignees by these presents.

3. The Bank further undertakes to pay to the purchaser up to the above amount on receipt of its first written demand, without the Client/HPSEDC having to substantiate its demand. The Client’s decision in this regard shall be final and shall not be called upon to question under any circumstances. The Bank Guarantee will remain in force up to 120 days. However, its validity can be got extended before expiry of its validity solely at the instance of the HPSEDC. This clause shall remain valid notwithstanding anything else contained to the contrary in this document.

4. Our responsibility under this guarantee is restricted to Rs. _____/- (Rupees _____) only and it will remain enforce up to _____ unless a demand in writing is received by the bank on or before _____, all your rights under the said guarantee shall be forfeited and we shall be released and discharged from all the liabilities thereunder.

5. This guarantee will remain in force up to <date of validity> and any demand in respect thereof should reach the Bank not later than the specified date/dates. However, notwithstanding anything else contained to the contrary in this Guarantee, if the bidder does not submit the fresh bank guarantee or extend the existing Bank Guarantee till 15 days before expiry of this bank guarantee, the Purchaser/HPSEDC may either forfeit the BG or ask the Bank to extend validity of the Bank

Guarantee for a further period not exceeding six months. In the latter situation, the Bank shall comply with such a request of extension.

6. Sealed with the Common Seal of the said Bank this _____ day of _____, 2016. In witness whereof the Bank, through its authorized officer, has set its hand and stamp on this _____ day of _____, 2016 for Bank _____

Witness

Signature

Name

M/s. _____ (complete address)

Note: This guarantee will attract stamp duty as a security bond.

A duly certified copy of the requisite authority conferred on the official/s to execute the Guarantee on behalf of the bank should be annexed to this guarantee for verification and retention thereof as documentary evidence.

Proforma - G

Performance Bank Guarantee Template

Date : _____

To,

**The Managing Director,
H.P. State Electronics Development Corporation Ltd., First Floor, IT
Bhawan, Mehli, Shimla-13.**

Dear Sir,

1. Whereas M/s. _____ (hereinafter called "CONTRACTOR") has supplied _____ (as per Bill of Material Specified in this Document) as per agreement/supply order No. _____ dated _____ signed between the HPSEDC (hereinafter called "Client") and them and as per the agreement/supply order the M/s. _____ is supposed to furnish Performance Security for supplied equipments (Desktops, Network Switches, LAN and Electrical Works) and maintain the same for a period of 5 years.

2. NOW THEREFORE KNOW ALL THE MAN THESE PRESENTS THAT WE, __ (Bank Name) _____ having its Head Office at _____ (hereinafter called "the Bank") are bound up to the Client in the sum of Rs. _____/- (Rs. _____) only) for which payment will and truly to be made to the said Client, the Bank binds itself, its successors and assignees by these presents.

3. The Bank further undertakes to pay to the purchaser up to the above amount on receipt of its first written demand, without the Client having to substantiate its demand. The Client's decision in this regard shall be final and shall not be called upon to question under any circumstances. The Bank Guarantee will remain in force up to _____. However, its validity can be got extended before _____ solely at the instance of the Purchaser. This clause shall remain valid notwithstanding anything else contained to the contrary in this document.

4. Our responsibility under this guarantee is restricted to Rs. _____/- (Rupees _____) only and it will remain enforce up to _____ unless a demand in writing is received by the bank on or before _____, all your rights under the said guarantee shall be forfeited and we shall be released and discharged from all the liabilities thereunder.

5. This guarantee will remain in force up to <date of validity> and any demand in respect thereof should reach the Bank not later than the specified date/dates. However, notwithstanding anything else contained to the contrary in this Guarantee, if the implementing agency does not submit the fresh

performance bank guarantee (as per required schedule and amount) till 15 days before expiry of this performance bank guarantee, the Purchaser may either forfeit the PBG or ask the Bank to extend validity of the Bank Guarantee for a further period not exceeding six months. In the latter situation, the Bank shall comply with such a request of extension.

6. Sealed with the Common Seal of the said Bank this _____ day of _____, 2016. In witness whereof the Bank, through its authorized officer, has set its hand and stamp on this _____ day of _____, 2016 for Bank _____

Witness

Signature

Name

M/s. _____ (complete address)

Note: This guarantee will attract stamp duty as a security bond.

A duly certified copy of the requisite authority conferred on the official/s to execute the Guarantee on behalf of the bank should be annexed to this guarantee for verification and retention thereof as documentary evidence.

DISTRICT WISE DETAIL OF REQUIREMENT OF COMPUTER HARDWARE, LAN AND POWER POINTS

Sl. No.	Name of Civil & Sessions Division in H.P.	No of i5 Computers to be procured	No of i3 Computers to be procured	LAN point Requirement for Court(s) in Phase -II	Ports Required on Managed Switch in Phase II for PC's	Total No of Power Points Required for Court(s) (3 Power Points for 1 PC)	
						15 amp (Multipurpose which can be used for 5 amp requirement also)	5 amp
1	Bilaspur	11	33	78	69	78	156
2	Chamba	5	15	30	24	30	60
3	Solan	13	39	84	66	84	168
4	Nahan	11	33	84	57	84	168
5	Kangra at Dharamshala	28	84	246	278	246	492
6	Mandi	16	48	108	73	108	216
7	Shimla	29	87	312	299	312	624
8	Rampur Bushahr	7	21	42	11	42	84
9	Kullu	7	21	48	32	48	96
10	Una	11	33	72	65	72	144
11	Hamirpur	11	33	78	58	78	156
Grand Total		149	447	1182	1032	1182	2364
						3546	

CONSOLIDATED DETAIL OF COMPUTER SYSTEMS, LAN POINTS, MANAGED SWITCHES AND POWER POINTS REQUIRED IN THE DISTRICT & SUBORDINATE COURTS/ COURT ROOMS, UNDER THE E-COURTS PROJECTS, PHASE-II

Sl. No.	Name of Civil & Sessions Division in H.P.	Name of the District Court (DC)/ Sub Division Court (SDC)/ Tehsil Level Court (TLC) Complex in H.P.	Courts including Circuit/ Transit Courts in H.P.	No of Court Rooms available at Court Complexes in H.P.	Description of the Court(s)/ Court Room(s) in H.P.	Total No. of Court Rooms which are in possession of H.P. Judiciary - Own Accommodation	Court Rooms Covered under Phase I of e-Courts Project		Proposed Computers In Phase II per Court Room(s) (Qty.)		LAN point Requirement for Court Room(s) in Phase -II (Covered/ Not Covered) Court Room(s) with outlets and termination of CAT 6 cable on I/O & Patch Chord(As per actual requirement) along with PVC Conduit Pipe	Managed Switch Details		Total No of Power Points (15 amp & 5 amp each) Required Court Room wise (Proposed 3 Power Points for 1 PC)	
							Fully Covered	Not Covered	i5 Desktop or All-in-one	i3 Desktop or All-in-one		Total No. of Ports Required on LAN Managed Switch. Court Complex Wise in Phase II	Proposed Switch Court Complex Wise for Phase II (8 Port, 16 Port, 24, Port, 48 Port, 96 Port etc.)	15 amp (Multipurpose which can be used for 5 amp requirement also)	5 amp
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(12)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)
1	Bilaspur	Bilaspur	1	6	District & Sessions Judge	Yes	Yes	-	1	3	6	33	48 Port Switch 1 No./ 24 Port Switch 2 Nos./ 24 Port Switch 1 No. with 16Port Switch 1 No./24 Port Switch 1 No. with 8 Port Switch 2 Nos.	6	12
2			1		Civil Judge (Sr. Div.)-cum-CJM	Yes	Yes	-	1	3	6			6	12
3			1		Civil Judge (Jr. Div.)-cum-JMIC	Yes	Yes	-	1	3	6			6	12
4			1		Addl. District & Sessions Judge, Ghumarwin (Camp Court)	Yes	Yes	-	1	3	6			6	12
5			1		Consumer Court (Camp Court)	Yes	Yes	-	1	3	6			6	12
6			1		Labour Court (Transit Court)	Yes	-	Yes	1	3	12			12	24
7		Ghumarwin	1	5	Addl. District & Sessions Judge	Yes	Yes	-	1	3	6	36	48 Port Switch 1 No./ 24 Port	6	12

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(12)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)			
8			1		Civil Judge (Sr. Div.)-cum-ACJM, Court No.1	Yes	Yes	-	1	3	6		Switch 2 Nos./ 24 Port Switch 1 No. with 16Port Switch 1 No./24 Port Switch 1 No. with 8 Port Switch 2 Nos.	6	12			
9			1		Civil Judge (Jr. Div.)-cum-JMIC, Court No.2	Yes	Yes	-	1	3	6			6	12			
10			1		Civil Judge (Jr. Div.)-cum-JMIC, Court No.3	Yes	Yes	-	1	3	6			6	12			
11			1		Consumer Court/ Labour Court (Transit/ (Camp Court))	Yes	-	Yes	1	3	12			12	24			
Sub Total			11	11		11	9	2	11	33	78	69		78	156			
12	Chamba	Chamba	1	4	District & Sessions Judge	Yes	Yes	-	1	3	6	18	24 Port Switch 1 No./ 16 Port Switch 1 No. with 8 Port Switch 1 No.	6	12			
13					1		Addl. District & Sessions Judge	Yes	Yes	-	1			3	6		6	12
14					1		Civil Judge (Sr. Div.)-cum-CJM	Yes	Yes	-	1			3	6		6	12
15					1		Civil Judge (Jr. Div.)-cum-JMIC	Yes	Yes	-	1			3	6		6	12
16			Dalhousie	1	1	Civil Judge (Jr. Div.)-cum-JMIC	Yes	Yes	-	1	3	6	6	8 Port Switch 1 No.	6	12		
Sub Total			5	5		5	5	0	5	15	30	24		30	60			
17	Solan	Solan	1	6	District & Sessions Judge	Yes	Yes	-	1	3	6	31	48 Port Switch 1 No./ 24 Port Switch 2 Nos./ 24 Port Switch 1 No. with 16Port Switch 1 No./24 Port Switch 1 No. with 8 Port Switch 2 Nos.	6	12			
18					1		Addl. District & Sessions Judge(I)	Yes	Yes	-	1			3	6		6	12
19					1		Addl. District & Sessions Judge(II)	Yes	Yes	-	1			3	6		6	12
20					1		Civil Judge (Sr. Div.)-cum-CJM	Yes	Yes	-	1			3	6		6	12
21					1		Civil Judge (Jr. Div.)-cum-JMIC, Court No. 1	Yes	Yes	-	1			3	6		6	12
22					1		Civil Judge (Jr. Div.)-cum-JMIC, Court No. 2	Yes	-	Yes	1			3	12		12	24

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(12)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)
					Div.)-cum-JMIC, Court No. 2										
23		Kandaghat	1	1	Civil Judge (Jr. Div.)-cum-JMIC	Yes	Yes	-	1	3	6	5	8 Port Switch 1 Nos.	6	12
24		Nalagarh	1	3	Civil Judge (Sr. Div.)-cum-ACJM, Court No.1	Yes	Yes	-	1	3	6	7	8 Port Switch 1 No.	6	12
25	1		Civil Judge (Jr. Div.)-cum-JMIC, Court No.2		Yes	Yes	-	1	3	6	6			12	
26	1		District & Sessions Judge/ Addl. District & Sessions Judge(l), Solan (Camp Court)		Yes	Yes	-	1	3	6	6			12	
27		Arki	1	1	Civil Judge (Jr. Div.)-cum-JMIC	Yes	Yes	-	1	3	6	5	8 Port Switch 1 No.	6	12
28		Kasauli	1	2	Civil Judge (Sr. Div.)-cum-ACJM, Court No.1	Yes	Yes	-	1	3	6	18	24 Port Switch 1 No./ 16 Port Switch 1 No. with 8 Port Switch 1 No.	6	12
29	1		Civil Judge (Jr. Div.)-cum-JMIC, Court No.2		Yes	Yes	-	1	3	6	6			12	
Sub Total			13	13		13	12	1	13	39	84	66		84	168
30	Nahan	Nahan	1	6	District & Sessions Judge	Yes	Yes	-	1	3	6	33	48 Port Switch 1 No./ 24 Port Switch 2 Nos./ 24 Port Switch 1 No. with 16Port Switch 1 No./24 Port Switch 1 No. with 8 Port Switch 2 Nos.	6	12
31			1		Addl. District & Sessions Judge	Yes	Yes	-	1	3	6			6	12
32			1		Civil Judge (Sr. Div.)-cum-CJM	Yes	Yes	-	1	3	6			6	12
33			1		Civil Judge (Jr. Div.)-cum-JMIC	Yes	Yes	-	1	3	6			6	12
34			1		Consumer (Transit Court)	Yes	-	Yes	1	3	12			12	24
35			1		Labour Court (Transit Court)	Yes	-	Yes	1	3	12			12	24

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(12)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)
36		Paonta Sahib	1	3	Civil Judge (Jr. Div.)-cum-JMIC, Court No.1	Yes	Yes	-	1	3	6	6	8 Port Switch 1 No.	6	12
37			1		Civil Judge (Jr. Div.)-cum-JMIC, Court No.2	Yes	Yes	-	1	3	6			6	12
38			1		Addl. District & Sessions Judge, Nahan (Camp Court)	Yes	Yes	-	1	3	6			6	12
39		Rajgarh	1	1	Civil Judge (Jr. Div.)-cum-JM	Yes	Yes	-	1	3	6	6	8 Port Switch 1 No.	6	12
40		Sarahan	1	1	Civil Judge (Jr. Div.)-cum-JM, Rajgarh(Camp Court)	Yes	-	Yes	1	3	12	12	16 Port Switch 1 No./ 8 Port Switch 2 Nos.	12	24
Sub Total			11	11		11	8	3	11	33	84	57	0	84	168
41	Kangra at Dharams hala	Dharams hala	1	11	District & Sessions Judge	Yes	Yes	-	1	3	6	136	Total 136 Ports required (Switches as per the actual requirement)	6	12
42			1		Addl. District & Sessions Judge (I)	Yes	Yes	-	1	3	6			6	12
43			1		Addl. District & Sessions Judge (II)	Yes	Yes	-	1	3	6			6	12
44			1		Addl. District & Sessions Judge (III)	Yes	-	Yes	1	3	12			12	24
45			1		Labour Court-cum Industrial Tribunal	Yes	-	Yes	1	3	12			12	24
46			1		Civil Judge (Sr. Div.)-cum-CJM	Yes	Yes	-	1	3	6			6	12
47			1		Civil Judge (Jr. Div.)-cum-JMIC, Court No.1	Yes	Yes	-	1	3	6			6	12
48			1		Civil Judge (Jr. Div.)-cum-JMIC, Court No.2	Yes	Yes	-	1	3	6			6	12

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(12)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)
49			1		Mobile Traffic Magistrate Kangra & Una	Yes	-	Yes	1	3	12			12	24
50			1		Transit/ Camp Court	Yes	-	Yes	1	3	12			12	24
51			1		Transit/ Camp Court	Yes	-	Yes	1	3	12			12	24
52		Kangra	1	3	Civil Judge (Sr. Div.)-cum- ACJM, Court No.1	Yes	Yes	-	1	3	6	26	48 Port Switch 1 No./ 24 Port Switch 1 No. with 16 Port Switch 1 No./ 24 Port Switch 1 No. with 8 Port Switch 1 No.	6	12
53	1		Civil Judge (Jr. Div.)-cum- JMIC, Court No.2		Yes	Yes	-	1	3	6	6			12	
54	1		Consumer/ Labour (Transit/ Camp Court)		Yes	-	Yes	1	3	12	12			24	
55		Palampur	1	3	Civil Judge (Sr. Div.)-cum- ACJM, Court No.1	Yes	Yes	-	1	3	6	26	48 Port Switch 1 No./ 24 Port Switch 1 No. with 16 Port Switch 1 No./ 24 Port Switch 1 No. with 8 Port Switch 1 No.	6	12
56	1		Civil Judge (Jr. Div.)-cum- JMIC, Court No.2		Yes	Yes	-	1	3	6	6			12	
57	1		Addl. D&SJ (III), Kangra at Dharamshala (Camp Court)		Yes	-	Yes	1	3	12	12			24	
58		Dehra	1	3	Civil Judge (Sr. Div.)-cum- ACJM, Court No.1	Yes	Yes	-	1	3	6	26	48 Port Switch 1 No./ 24 Port Switch 1 No. with 16 Port Switch 1 No./ 24 Port Switch 1 No. with 8 Port Switch 1 No.	6	12
59	1		Civil Judge (Jr. Div.)-cum- JMIC, Court No.2		Yes	Yes	-	1	3	6	6			12	
60	1		Addl. D&SJ (II), Kangra at Dharamshala (Camp Court)		Yes	-	Yes	1	3	12	12			24	
61		Nurpur	1	2	Civil Judge (Sr.	Yes	-	Yes	1	3	12	24	24 Port Switch 1	12	24

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(12)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)
					Div.-cum- ACJM, Court No.1								no./ 16 Port Switch 2 Nos./ 16 Port Switch 1 No. with 8 Port Switch 1 No.		
62			1		Civil Judge (Jr. Div.)-cum- JMIC, Court No.2	Yes	-	Yes	1	3	12			12	24
63		Jawali	1	2	Civil Judge (Jr. Div.)-cum- JMIC	Yes	Yes	-	1	3	6	10	16 Port Switch 1 No./ 8 Port Switch 2 Nos.	6	12
64	1		Addl. D&SJ (II), Kangra at Dharamshala (Camp Court)		Yes	-	Yes	1	3	12	12			24	
65		Baijnath	1	2	Civil Judge (Jr. Div.)-cum- JMIC	Yes	Yes	-	1	3	6	18	24 Port Switch 1 no./ 16 Port Switch 2 Nos./ 16 Port Switch 1 No. with 8 Port Switch 1 No.	6	12
66	1		Addl. D&SJ (III), Kangra at Dharamshala (Camp Court)		Yes	-	Yes	1	3	12	12			24	
67		Indora	1	2	Civil Judge (Jr. Div.)-cum- JM	Yes	Yes	-	1	3	6	12	16 Port Switch 1 No./ 8 Port Switch 2 Nos.	6	12
68	1		Addl. D&SJ (I), Kangra at Dharamshala (Camp Court)		Yes	-	Yes	1	3	12	12			24	
Sub Total			28	28		28	15	13	28	84	246	278		246	492
69	Mandi	Mandi	1	9	District & Sessions Judge	Yes	Yes	-	1	3	6	38	48 Port Switch 1 No./ 24 Port Switch 2 Nos./ 24 Port Switch 1 No. with 16Port Switch 1 No./24 Port Switch 1 No. with 8 Port Switch 2 Nos.	6	12
70			1		Addl. District & Sessions Judge (I)	Yes	Yes	-	1	3	6			6	12
71			1		Addl. District & Sessions Judge (II)	Yes	Yes	-	1	3	6			6	12
72			1		Civil Judge (Sr. Div.)-cum-CJM	Yes	Yes	-	1	3	6			6	12
73			1		Civil Judge (Sr. Div.)-cum-ACJM, Court No.1	Yes	Yes	-	1	3	6			6	12
74			1		Civil Judge (Jr.	Yes	Yes	-	1	3	6			6	12

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(12)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)
					Div.)-cum-JMIC, Court No.2										
75			1		Civil Judge (Jr. Div.)-cum- JMIC, Court No.3	Yes	Yes	-	1	3	6			6	12
76			1		Civil Judge (Jr. Div.)-cum- JMIC, Court No.4	Yes	Yes	-	1	3	6			6	12
77			1		Mobile Traffic Magistrate Mandi and Kullu	Yes	-	Yes	1	3	12			12	24
78		Sundern agar	1	2	Civil Judge (Sr. Div.)-cum-ACJM, Court No.1	Yes	Yes	-	1	3	6	1	8 Port Switch 1 No.	6	12
79	1		Civil Judge (Jr. Div.)-cum-JMIC, Court No.2		Yes	Yes	-	1	3	6	6			12	
80		Joginder nagar	1	1	Civil Judge (Jr. Div.)-cum-JM	Yes	Yes	-	1	3	6	5	8 Port Switch 1 No.	6	12
81		Sarkagha t	1	2	Civil Judge (Sr. Div.)-cum-ACJM	Yes	Yes	-	1	3	6	19	24 Port Switch 1 no./ 16 Port Switch 2 Nos./ 16 Port Switch 1 No. with 8 Port Switch 1 No.	6	12
82	1		Civil Judge (Jr. Div.)-cum-JMIC(II)		Yes	-	Yes	1	3	12	12			24	
83		Karsog	1	1	Civil Judge (Jr. Div.)-cum-JM	Yes	Yes	-	1	3	6	5	8 Port Switch 1 No.	6	12
84		Gohar	1	1	Civil Judge (Jr. Div.)-cum-JMIC	Yes	Yes	-	1	3	6	5	8 Port Switch 1 No.	6	12
Sub Total			16	16		16	14	2	16	48	108	73		108	216
85	Shimla	Shimla	1	21	District & Sessions Judge	Yes	-	Yes	1	3	12	252	Total 252 Ports required (Switches as per the actual requirement)	12	24
86			1		District & Sessions Judge (Forest)	Yes	-	Yes	1	3	12			12	24
87			1		Addl. District & Sessions Judge (I)	Yes	-	Yes	1	3	12			12	24

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(12)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)
88			1		Addl. District & Sessions Judge (II)	Yes	-	Yes	1	3	12			12	24
89			1		Addl. District & Sessions Judge, CBI	Yes	-	Yes	1	3	12			12	24
90			1		Civil Judge (Sr. Div.)-cum-CJM	Yes	-	Yes	1	3	12			12	24
91			1		Civil Judge (Sr. Div.)-cum-ACJM, Court No.1	Yes	-	Yes	1	3	12			12	24
92			1		Civil Judge (Jr. Div.)-cum-JM, Court No.2	Yes	-	Yes	1	3	12			12	24
93			1		Civil Judge (Jr. Div.)-cum-JMIC, Court No.3	Yes	-	Yes	1	3	12			12	24
94			1		Civil Judge (Jr. Div.)-cum-JMIC, Court No.4	Yes	-	Yes	1	3	12			12	24
95			1		Civil Judge (Jr. Div.)-cum-JMIC, Court No.5	Yes	-	Yes	1	3	12			12	24
96			1		Civil Judge (Jr. Div.)-cum-JMIC, Court No.6	Yes	-	Yes	1	3	12			12	24
97			1		Civil Judge (Jr. Div.)-cum-JMIC, Court No.7	Yes	-	Yes	1	3	12			12	24
98			1		Civil Judge (Jr. Div.)-cum-JMIC, Court No.8	Yes	-	Yes	1	3	12			12	24
99			1		Mobile Traffic Magistrate Shimla & Kinnaur	Yes	-	Yes	1	3	12			12	24
100			1		Labour Court	Yes	-	Yes	1	3	12			12	24
101			1		Consumer Court	Yes	-	Yes	1	3	12			12	24

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(12)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)
102			1		SDM/ Tehsil Court (Transit Court)	Yes	-	Yes	1	3	12			12	24
103			1		Divisional Commissioner (Transit Court)	Yes	-	Yes	1	3	12			12	24
104			1		Settlement Officer (Transit Court)	Yes	-	Yes	1	3	12			12	24
105			1		DFO (Transit court)	Yes	-	Yes	1	3	12			12	24
106			1		Civil Judge (Sr. Div.)-cum-ACJM, Court No.1	Yes	Yes	-	1	3	6			6	12
107		Rohru	1	3	Civil Judge (Jr. Div.)-cum-JMIC, Court No.2	Yes	Yes	-	1	3	6	15	16 Port Switch 1 No./ 8 Port Switch 2 Nos.	6	12
108			1		Addl. D&SJ's, Court No. 1 & 2, Shimla (Camp Court)	Yes	Yes	-	1	3	6			6	12
109		Jubbal	1	1	Civil Judge (Jr. Div.)-cum-JMIC	Yes	Yes	-	1	3	6	4	8 Port Switch 1 No.	6	12
110		Chopla	1	1	Civil Judge (Jr. Div.)-cum-JMIC	Yes	Yes	-	1	3	6	4	8 Port Switch 1 No.	6	12
111			1		Civil Judge (Sr. Div.)-cum-ACJM	Yes	Yes	-	1	3	6			6	12
112		Theog	1	3	Addl. District & Sessions Judge, CBI, Shimla (Camp Court)	Yes	-	Yes	1	3	12	24	24 Port Switch 1 no./ 16 Port Switch 2 Nos./ 16 Port Switch 1 No. with 8 Port Switch 1 No.	12	24
113			1		Finance Commissioner/Consumer/ Labour (Camp/ Transit Court)	Yes	-	Yes	1	3	12			12	24
Sub Total			29	29		29	6	23	29	87	312	299		312	624
114	Rampur Bushahr	Rampur Bushahr	1	4	District & Sessions Judge	Yes	Yes	-	1	3	6	8	8 Port Switch 1 No.	6	12

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(12)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)
115			1		Civil Judge (Sr. Div.)-cum-ACJM	Yes	Yes	-	1	3	6			6	12
116			1		CJM Kinnaur (Camp Court)	Yes	Yes	-	1	3	6			6	12
117			1		Addl. District & Sessions Judge, Rampur Bushahr (Camp/ Transit Court)	Yes	-	Yes	1	3	6			6	12
118		Anni	1	1	Civil Judge (Jr. Div.)-cum-JMIC	Yes	Yes	-	1	3	6	3	8 Port Switch 1 No.	6	12
119		Reckong Peo	1	2	Civil Judge (Sr. Div.)-cum-CJM (Tribal Court)	Yes	Yes	-	1	3	6	0	0	6	12
120			1		District & Sessions Judge, Rampur Bushahr (Camp Court)	Yes	Yes	-	1	3	6			6	12
Sub Total			7	7		7	6	1	7	21	42	11		42	84
121	Kullu	Kullu	1	5	District & Sessions Judge	Yes	Yes	-	1	3	6	14	16 Port Switch 1 No./ 8 Port Switch 2 Nos.	6	12
122			1		Addl. District & Sessions Judge	Yes	Yes	-	1	3	6			6	12
123			1		Civil Judge (Sr. Div.)-cum-CJM	Yes	Yes	-	1	3	6			6	12
124			1		Civil Judge (Sr. Div.)-cum-CJM, (L&S), (Tribal Court)	Yes	Yes	-	1	3	6			6	12
125			1		Transit Court	Yes	Yes	-	1	3	6			6	12
126		Manali	1	1	Civil Judge (Jr. Div.)-cum-JMIC	Yes	Yes	-	1	3	6	6	8 Port Switch 1 No.	6	12
127		Kelong	1	1	CJM Lahul & Spiti at Kullu (Camp Court)	Yes	-	Yes	1	3	12	12	16 Port Switch 1 No./ 8 Port Switch 2 Nos.	12	24
Sub Total			7	7		7	6	1	7	21	48	32		48	96
128	Una	Una	1	8	District	Yes	Yes	-	1	3	6	39	48 Port Switch 1	6	12

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(12)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)			
					&Sessions Judge													
129			1		Addl. District & Sessions Judge (I)	Yes	Yes	-	1	3	6		No./ 24 Port Switch 2 Nos./ 24 Port Switch 1 No. with 16Port Switch 1 No./24 Port Switch 1 No. with 8 Port Switch 2 Nos.	6	12			
130			1		Addl. District & Sessions Judge (II)	Yes	Yes	-	1	3	6			6	12			
131			1		Civil Judge (Sr. Div.)-cum-CJM	Yes	Yes	-	1	3	6			6	12			
132			1		Civil Judge (Jr. Div.)-cum-JMIC, Court No.1	Yes	Yes	-	1	3	6			6	12			
133			1		Civil Judge (Jr. Div.)-cum-JMIC, Court No.2	Yes	Yes	-	1	3	6			6	12			
134			1		Civil Judge (Jr. Div.)-cum-JMIC, Court No.3	Yes	Yes	-	1	3	6			6	12			
135			1		Civil Judge (Jr. Div.)-cum-JMIC, Court No.4	Yes	Yes	-	1	3	6			6	12			
136		Amb	1	3	Civil Judge (Sr. Div.)-cum-ACJM, Court No.1	Yes	Yes	-	1	3	6	26		48 Port Switch 1 No./ 24 Port Switch 1 No. with 16 Port Switch 1 No./ 24 Port Switch 1 No. with 8 Port Switch 1 No.	6	12		
137			1			Civil Judge (Jr. Div.)-cum-JM, Court No.2	Yes	Yes	-	1	3		6			6	12	
138			1			Civil Judge (Jr. Div.)-cum-JMIC, Court No.3	Yes	-	Yes	1	3		12			12	24	
Sub Total			11	11		11	10	1	11	33	72	65		72	144			
139	Hamirpur	Hamirpur	1	8	District & Sessions Judge	Yes	Yes	-	1	3	6	28	48 Port Switch 1 No./ 24 Port Switch 1 No. with 16 Port Switch 1 No./ 24 Port Switch 1	6	12			
140					1		Addl. District & Sessions Judge	Yes	Yes	-	1			3	6		6	12
141					1		Civil Judge (Sr. Div.)-cum-CJM	Yes	Yes	-	1			3	6		6	12

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(12)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)
142			1		Civil Judge (Sr. Div.)-cum-ACJM, Court No.1	Yes	Yes	-	1	3	6		No. with 8 Port Switch 1 No.	6	12
143			1		Civil Judge (Jr. Div.)-cum-JMIC, Court No.2	Yes	Yes	-	1	3	6			6	12
144			1		Civil Judge (Jr. Div.)-cum-JMIC, Court No.3	Yes	Yes	-	1	3	6			6	12
145			1		Civil Judge (Jr. Div.)-cum-JMIC, Court No.4	Yes	Yes	-	1	3	6			6	12
146			1		Mobile Traffic Magistrate Bilaspur and Hamirpur	Yes	Yes	-	1	3	6			6	12
147		Barsar	1	1	Civil Judge (Jr. Div.)-cum-JMIC	Yes	Yes	-	1	3	6	6	8 Port Switch 1 No.	6	12
148		Nadaun	1	2	Civil Judge (Sr. Div.)-cum-ACJM	Yes	-	Yes	1	3	12	24	24 Port Switch 1 no./ 16 Port Switch 2 Nos./ 16 Port Switch 1 No. with 8 Port Switch 1 No.	12	24
149			1		Camp/ Transit Court	Yes	-	Yes	1	3	12				
Sub Total			11	11		11	9	2	11	33	78	58		78	156
Total No of Court Rooms = 160 (149 Own Accomodation)			149	149		149	100	49	149	447	1182	1032		1182	2364
							149	596			1182	1032	3546		

SCHEDULE - 1

PRICE SCHEDULE

Upload Price as per BOQ (Bill of Quantity) Sample BOQ is as under

V3_BOQ_ItemRate_Template.xls [Compatibility Mode] - Excel

FILE HOME INSERT PAGE LAYOUT FORMULAS DATA REVIEW VIEW Team

A18 : 2.04

Item Rate BoQ

1 Validate Print Help
 4 Tender Inviting Authority:
 5 Name of Work:
 6 Contract No:

8 Bidder Name :

PRICE SCHEDULE
 (This BOQ template must not be modified/replaced by the bidder and the same should be uploaded after filling the relevant columns, else the bidder is liable to be rejected for this tender. Bidders are allowed to enter the Bidder Name and Values only)

NUMBER	TEXT #	NUMBER #	TEXT #	NUMBER #	NUMBER #	TEXT #
Sl. No.	Item Description	Quantity	Units	BASIC RATE In Figures To be entered by the Bidder Rs. P	TOTAL AMOUNT Without Taxes	TOTAL AMOUNT In Words
1	2	4	5	13	53	55
1.01	Desktop Computer i3					
1.02	Desktop Computer i5	149	Nos		0.00	INR Zero Only
2.01	8 ports 10/100/1000 Mbps & 2 ports 10/100/1000 Mbps /SFP port, wire speed, SNMP Managed Full Duplex, Layer 2 Switch	447	Nos		0.00	INR Zero Only
2.02	16 ports 10/100/1000 Mbps & 2/4 SFP ports, wire speed, SNMP Managed Full Duplex, Layer 2 Switch	1	Nos		0.00	INR Zero Only
2.03	24 ports 10/100/1000 Mbps & 4SFP ports, wire speed, SNMP Managed Full Duplex, Layer 2 Switch	1	Nos		0.00	INR Zero Only
2.04	24 ports 10/100/1000 Mbps & 4SFP ports, wire speed, SNMP Managed Full Duplex with additional dedicated stacking port & stacking cable, Layer 2 Switch	1	Nos		0.00	INR Zero Only
Total in Figures					0.00	INR Zero Only
Quoted Rate in Words					INR Zero Only	

BoQ1

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SCHEDULE- II

FACT SHEET FOR DESKTOP (ITEM NO 1.01)

ANNEXURE-I

Category – 1, Item –1.01

Technical Specifications of Desktop

Intel i3 Desktop or Equivalent		Make/Model offer / higher configuration/ compliance (Yes/No)
Name of the Item	Description of Requirement	
Processor & Mother board	Intel i3 Processor with latest generation or equivalent	
Processor Series	T or S series Processor	
Base Frequency	2.6 Ghz or Higher	
Processor Cache	As per Processor	
Mother board & Chipset	Intel Original Mother Board or equivalent M/B based on associated Chipset with Minimum two free PCI/PCI-x/PCI-express slots	
TDP (Thermal Design power)	Not More than 55W	
Memory & Disk Storage		
System Memory (RAM)	4GB 1600 Mhz DDR-III Memory or Higher	
Expandable Memory	Upto 8 GB, at least 2 slots	
Hard Disk	Integrated Dual port SATA III Controller, HDD 500 GB, 7200 RPM or More	
Platform/Architecture		
Preloaded Operating System	Ubuntu-Linux 14.04 LTS as provided by the Hon'ble High Court/ Purchaser	
Operating System Certificate	Self certification by the Bidder and OEM that Ubuntu-Linux 14.04 LTS version as customised by Hon'ble e-committee, Hon'ble Supreme Court of India shall work properly on the desktop PCs to be supplied by the vendor.	
System Architecture	64-Bit	
Display & Graphics		
Screen Size & Resolution	18.5 Inch TFT LED Monitor (HD Resolution) or higher with TCO6 Certification	
Screen Type	HD Wide Screen Backlit LED Anti-Glare Display	
Graphic Processor	Intel HD or equivalent integrated HD Graphics & Sound Controller	
Monitor mounting Support	Vesa Screws Cover for wall Mount	
Input		

Pointer Device and key Board	OEM USB optical scrolling mouse, OEM USB Standard 104 Keys Board	
Audio		
Speakers	Stereo sound Speakers (Built in with CPU cabinet or Monitor)	
Communication		
Ethernet	Integrated Gigabit Ethernet controller with IPV6 complaint	
Wireless	IEEE 802.11 b/g/n	
Bluetooth	NA	
Ports/Slots		
USB Port	4xUSB 2.0, 2xUSB 3.0	
Other Ports	Mic In, Speaker out, RJ45, VGA/ Display port out/ HDMI	
Power supply and energy efficiency (Green Compliance)		
Power Supply/Adaptor	Optimum Wattage SMPS to support full use of systems with all USB ports utilized	
Energy Certification	Energy Star (EPA) ver 5.0 or later/BEE India Star ver 1 or later	
Security Features		
USB Ports Security	USB Port Disable (through BIOS)	
Warranty & Service Support		
Warranty	5 Years on site Comprehensive Warranty support with Level1 Support from bidder and Level 2 support fromOEM	
Service Centre	Must have Company Authorized Service Centre at Shimla & service engineer stationed at all district Head Quarters.	

NB: These are the minimum specifications. Bidders are free to quote higher specifications than the minimum prescribed above.

FACT SHEET FOR DESKTOPS

ANNEXURE-I

Category – 1, Item –1.02

Technical Specifications of Desktop

Intel i5 Desktop or Equivalent		Make/ Model offer / higher configuration/ compliance (Yes/No)
Processor & Mother board	Intel i5 Processor with latest generation or equivalent	
Processor Series	T or S series Processor	
Base Frequency	3.3 Ghz or Higher	
Processor Cache	As per Processor	
Mother board & Chipset	Intel Original Mother Board or equivalent M/B based on associated Chipset with Minimum two free PCI/PCI-x/PCI-express slots	
TDP (Thermal Design power)	Not More than 65W	
Memory & Disk Storage		
System Memory (RAM)	8GB 1600 Mhz DDR-III Memory or Higher	
Expandable Memory	Upto 16 GB, at least 2 slots	

Hard Disk	Integrated Dual port SATA III Controller, HDD 500 GB, 7200 RPM or More	
Platform/Architecture		
Preloaded Operating System	Ubuntu-Linux 14.04 LTS as provided by the Hon'ble High Court/ Purchaser	
Operating System Certificate	Self certification by the Bidder and OEM that Ubuntu-Linux 14.04 LTS version as customised by Hon'ble e-committee, Hon'ble Supreme Court of India shall work properly on the desktop PCs to be supplied by the vendor.	
System Architecture	64-Bit	
Display & Graphics		
Screen Size & Resolution	18.5 Inch TFT LED Monitor (HD Resolution) or higher with TCO6 Certification	
Screen Type	HD Wide Screen Backlit LED Anti-Glare Display	
Graphic Processor	Intel HD or equivalent integrated HD Graphics & Sound Controller	
Monitor mounting Support	Vesa Screws Cover for wall Mount	
Input		
Web Camera	N.A	
Pointer Device and key Board	OEM USB optical scrolling mouse, OEM USB Standard 104 Keys Board	
Audio		
Microphone	NA	
Speakers	Stereo sound Speakers (Built in with CPU cabinet or Monitor)	
Communication		
Ethernet	Integrated Gigabit Ethernet controller with IPV6 complaint	
Wireless	IEEE 802.11 b/g/n	
Bluetooth	NA	
Ports/Slots		
USB Port	4xUSB 2.0, 2xUSB 3.0	
Other Ports	Mic In, Speaker out, RJ45, VGA/ Display port out/ HDMI	
Power supply and energy efficiency (Green Compliance)		
Power Supply/Adaptor	Optimum Wattage SMPS to support full use of systems with all USB ports utilized	
Energy Certification	Energy Star (EPA) ver 5.0 or later/BEE India Star ver 1 or later	
Security Features		
USB Ports Security	USB Port Disable (through BIOS)	
Warranty & Service Support		
Warranty	5 Years on site Comprehensive Warranty support with Level1 Support from bidder and Level 2 support from OEM	
Service Centre	Must have Company Authorized Service Centre at Shimla & service engineer stationed at all district Head Quarters.	

NB: These are the minimum specifications. Bidders are free to quote higher specifications than the minimum prescribed above.

FACT SHEET FOR NETWORKING SWITCHES

ANNEXURE-II

Category – 2, LAN (Active Components) i.e. like Network Switch

Item. No.	Items	Detailed Specification	Make/ Model offer / higher configuration/ compliance (Yes/No)
2.01	8 port 10/100/1000 Mbps & 2 port 10/100/ 1000 Mbps / SFP port, wire speed, SNMP Managed, Full Duplex, Layer 2 Switch	<p>8 ports of 10 BaseT/ 100 BaseT/1000TX on UTP with 2 port 10/100/1000BaseT / SFP-based Gigabit port for uplink, autosense and auto negotiation, full duplex ,Compliance to IEEE 802.3 (10BaseT), IEEE 802.3u (100BaseTX) & IEEE 802.3z (1000BaseSx/LX/T) standards, with following features</p> <p>Compliance to IEEE 802.3x standards for full duplex support on 10BaseT , 100 BaseTx& 1000BaseT ports Switching Bandwidth 10 Gbps , The switch should have IPV4 &IPV6 support from day one</p> <p>Inbuilt SNMP module supporting SNMP v1,v2 ,v3 RMON support</p> <p>Indicators for per port status, system status , power & bandwidth utilization</p> <p>IEEE 802.1D compliant Spanning tree protocol</p> <p>IEEE 802.1Q compliant VLANs support (Port & MAC/tag based) VLAN > 250</p> <p>IEEE 802.1p compliant prioritization</p> <p>In band management support via SNMP , WEB browser & Telnet</p> <p>Support for External RADIUS /TACACS for console access restriction and authentication</p> <p>MAC address based security support</p> <p>Support IPV6security like RA guard, DHCPv6 guard , ipv6 binding integrity guard</p> <p>Switch should support port security, DHCP snooping, dynamic arp inspections</p> <p>Traffic management support based on MAC source / destination address & IP source /destination address Support for IGMP snooping & Port aggregation / Trunking</p> <p>Support QoS for egress and ingress traffic</p> <p>Compliance to 802.1X port level authentication , Port based ACLs & support NTP</p> <p>Power requirement 240 VAC , 50 Hz , Operating temperature 0 to 45 degree centigrade , Operating humidity 10% to 85 % (non condensing) , UL & IEC safety certifications , FCC/EN Electromagnetic Emission certificates , MTBF 6</p>	

		years IPv6 ready logo with day one	
2.02	16 port 10/100/1000 Mbps & 2/4 SFP ports, wire speed, SNMP Managed, Full Duplex, Layer 2 Switch	<p>16 ports of 10 BaseT/ 100 BaseTX on UTP & 4 SFP gigabit ports for uplink ,autosense and auto negotiation ,full duplex Compliance to IEEE 802.3 (10BaseT), IEEE 802.3u (100BaseTX) & IEEE 802.3z (1000BaseSx/LX/T) standards, with following features</p> <p>Compliance to IEEE 802.3x standards for full duplex support on 10BaseT , 100 BaseTx& 1000BaseT ports Switching Bandwidth 32 Gbps , Dedicated Stacking Bandwidth 32 Gbps</p> <p>Network OS Support should have inbuilt features as mentioned below</p> <p>Dedicated Stacking port with Bandwidth 20 Gbps</p> <p>Inbuilt SNMP module supporting SNMP v1,v2 ,v3</p> <p>RMON support</p> <p>Indicators for per port status, system status , power & bandwidth utilization</p> <p>IEEE 802.1D compliant Spanning tree protocol</p> <p>IEEE 802.1Q compliant VLANs support (Port & MAC/tag based) VLAN > 250</p> <p>IEEE 802.1p compliant prioritization</p> <p>In band management support via SNMP , WEB browser & Telnet</p> <p>Support for External RADIUS /TACACS for console access restriction and authentication</p> <p>MAC address based security support</p> <p>Support IPV6security like RA guard, DHCPv6 guard , ipv6 binding integrity guard</p> <p>Switch should support port security, DHCP snooping, dynamic arp inspections</p> <p>Traffic management support based on MAC source / destination address & IP source /destination address</p> <p>Support for IGMP snooping & Port aggregation / Trunking</p> <p>Support QoS for egress and ingress traffic</p> <p>Compliance to 802.1X port level authentication , Port based ACLs & support NTP</p> <p>Power requirement 240 VAC, 50 Hz , Operating temperature 0 to 45 degree centigrade , Operating humidity 10% to 85 % (non condensing) , UL & IEC safety certifications, FCC/EN Electromagnetic Emission certificates, MTBF 6 years</p> <p>IPv6 ready from day one with logo</p>	
2.03	24 port 10/100/1000 Mbps & 4 SFP ports, wire speed, SNMP Managed, Full Duplex, Layer 2 Switch	<p>24 ports of 10 BaseT/ 100 BaseTX on UTP & 4 SFP gigabit ports for uplink ,autosense and auto negotiation ,full duplex Compliance to IEEE 802.3 (10BaseT), IEEE 802.3u (100BaseTX) & IEEE 802.3z (1000BaseSx/LX/T) standards, with following features</p>	

		<p>Compliance to IEEE 802.3x standards for full duplex support on 10BaseT , 100 BaseTx& 1000BaseT ports Switching Bandwidth 56 Gbps , The switch should have IPV4 &IPV6 support from day one</p> <p>Inbuilt SNMP module supporting SNMP v1,v2 ,v3 RMON support</p> <p>Indicators for per port status, system status , power & bandwidth utilization</p> <p>IEEE 802.1D compliant Spanning tree protocol</p> <p>IEEE 802.1Q compliant VLANs support (Port & MAC/tag based) VLAN > 250</p> <p>IEEE 802.1p compliant prioritization</p> <p>In band management support via SNMP , WEB browser & Telnet</p> <p>Support for External RADIUS /TACACS for console access restriction and authentication</p> <p>MAC address based security support</p> <p>Support IPV6security like RA guard, DHCPv6 guard , ipv6 binding integrity guard Switch should support port security, DHCP snooping, dynamic arp inspections Traffic management support based on MAC source / destination address & IP source /destination address Support for IGMP snooping & Port aggregation / Trunking</p> <p>Support QoS for egress and ingress traffic</p> <p>Compliance to 802.1X port level authentication , Port based ACLs & support NTP</p> <p>Power requirement 240 VAC , 50 Hz , Operating temperature 0 to 45 degree centigrade , Operating humidity 10% to 85 % (non condensing), UL & IEC safety certifications , FCC/EN Electromagnetic Emission certificates , MTBF 6 years</p> <p>IPv6 ready from day one with logo</p>	
2.04	<p>24 port 10/100/1000 Mbps & 4 SFP ports, wire speed, SNMP Managed, Full Duplex, with additional dedicated stacking port & stacking cable, Layer 2 Switch</p>	<p>24 ports of 10 BaseT/ 100 BaseTX on UTP & 4 SFP gigabit ports for uplink ,autosense and auto negotiation,full duplex Compliance to IEEE 802.3 (10BaseT), IEEE 802.3u (100BaseTX) & IEEE 802.3z (1000BaseSx/LX/T) standards, with following features</p> <p>Compliance to IEEE 802.3x standards for full duplex support on 10BaseT , 100 BaseTx& 1000BaseT ports Switching Bandwidth 56 Gbps , The switch should have IPV4 &IPV6 support from day one</p> <p>Dedicated Stacking port with Bandwidth 20 Gbps</p> <p>Inbuilt SNMP module supporting SNMP v1,v2 ,v3 RMON support</p> <p>Indicators for per port status, system status , power</p>	

		<p>& bandwidth utilization</p> <p>IEEE 802.1D compliant Spanning tree protocol</p> <p>IEEE 802.1Q compliant VLANs support (Port & MAC/tag based) VLAN > 250</p> <p>IEEE 802.1p compliant prioritization</p> <p>In band management support via SNMP, WEB browser & Telnet</p> <p>Support for External RADIUS /TACACS for console access restriction and authentication</p> <p>MAC address based security support</p> <p>Support IPV6security like RA guard, DHCPv6 guard, ipv6 binding integrity guard</p> <p>Switch should support port security, DHCP snooping, dynamic arp inspections</p> <p>Traffic management support based on MAC source / destination address & IP source /destination address</p> <p>Support for IGMP snooping & Port aggregation / Trunking</p> <p>Support QoS for egress and ingress traffic</p> <p>Compliance to 802.1X port level authentication , Port based ACLs & support NTP</p> <p>Power requirement 240 VAC , 50 Hz , Operating temperature 0 to 45 degree centigrade , Operating humidity 10% to 85 % (non condensing) , UL & IEC safety certifications , FCC/EN Electromagnetic Emission certificates , MTBF 6 years</p> <p>IPv6 ready from day one with logo</p>	
2.05	<p>24 port 10/100/1000 Mbps & 4 SFP ports, wire speed, SNMP Managed, Full Duplex , with additional dedicated stacking port & stacking cable, Layer 3 Switch</p>	<p>24 ports of 10 BaseT/ 100 BaseTX /1000 BaseT on UTP & 4 SFP gigabit ports for uplink ,autosense and auto negotiation ,full duplex ,Compliance to IEEE 802.3 (10BaseT) , IEEE 802.3u (100BaseTX) & IEEE 802.3z (1000BaseSx/LX/T) standards, with following features Compliance to IEEE 802.3x standards for full duplex support on 10BaseT , 100 BaseTx& 1000BaseT ports Switching Bandwidth 128 Gbps ,</p> <p>Dedicated Stacking Bandwidth 32 Gbps</p> <p>Network OS Support should have inbuilt features as mentioned below</p> <p>IPV4: Ip routing protocols like static, RIPv1, and OSPF, BGP v4, equal cost routing , VRF</p> <p>IPV6: OSPFv3, and static routes. IPv6 Routing, management</p> <p>IEEE 802.1d, 802.1p, 802.1Q, 802.1s, 802.1w, 802.1x, 802.1ab, 802.3ad</p> <p>IGMP snooping v1, v2 and v3, VLAN >1000, SSL</p> <p>Support IPV6security like RA guard, DHCPv6 guard , ipv6 binding integrity guard</p> <p>Switch should support port security, DHCP snooping, dynamic arp inspections</p> <p>Management : SNMPv1, SNMPv2c, and SNMPv3 ,</p>	

		<p>Layer 2 traceroute ,TFTP, Network Timing Protocol (NTP), RMON I and II , CLI support ,Telnet</p> <p>QoS : 802.1p CoS and DSCP, Weighted tail drop (WTD) to provide congestion avoidance ,Strict priority queuing, rate limiting</p> <p>Multicast :Protocol Independent Multicast (PIM) for IP Multicast routing, including PIM sparse mode (PIM-SM), PIM dense mode (PIM-DM), and PIM sparse-dense mode Standard and Extended IP security access control list , Ingress and egress access-list</p> <p>Support for External RADIUS /TACACS for console access restriction and authentication</p> <p>Power requirement 240 VAC , 50 Hz , Operating temperature 0 to 45 degree centigrade , Operating humidity 10% to 85 % (non condensing) , UL & IEC safety certifications , FCC/EN Electromagnetic Emission certificates , MTBF 6 years</p> <p>IPv6 ready from day one with logo</p>	
2.06	<p>48 port 10/100/1000 Mbps & 2 SFP ports, wire speed, SNMP Managed, Full Duplex, with additional dedicated stacking port & stacking cable, Layer 2 Switch</p>	<p>48 ports of 10 BaseT/ 100 BaseTX /1000 BaseT on UTP & 2 additional SFP gigabit ports for uplink ,autosense and auto negotiation ,full duplex ,Compliance to IEEE 802.3 (10BaseT) , IEEE 802.3u (100BaseTX) & IEEE 802.3z (1000BaseSx/LX/T) standards, with following features</p> <p>Compliance to IEEE 802.3x standards for full duplex support on 10BaseT , 100 BaseTx& 1000BaseT ports Switching Bandwidth 128 Gbps , Dedicated Stacking port with Bandwidth 20 Gbps Inbuilt SNMP module supporting SNMP v1,v2 ,v3 RMON support</p> <p>Indicators for per port status, system status , power & bandwidth utilization</p> <p>IEEE 802.1D compliant Spanning tree protocol</p> <p>IEEE 802.1Q compliant VLANs support (Port & MAC/tag based) VLAN > 250</p> <p>IEEE 802.1p compliant prioritization</p> <p>In band management support via SNMP , WEB browser & Telnet</p> <p>Support for External RADIUS /TACACS for console access restriction and authentication</p> <p>MAC address based security support</p> <p>Support IPV6security like RA guard, DHCPv6 guard, ipv6 binding integrity guard</p> <p>Switch should support port security, DHCP snooping, dynamic arp inspections</p> <p>Traffic management support based on MAC source / destination address & IP source /destination address</p> <p>Support for IGMP snooping & Port aggregation /</p>	

		Trunking Support QoS for egress and ingress traffic Compliance to 802.1X port level authentication, Port based ACLs & support for NTP Power requirement 240 VAC, 50 Hz, Operating temperature 0 to 45 degree centigrade, Operating humidity 10% to 85 % (non condensing), UL & IEC safety certifications, FCC/EN Electromagnetic Emission certificates, MTBF 6 years IPv6 ready from day one with logo	
2.07	SFP transceiver with LC connectors for above switches.	SFP based Gigabit UTP and Faber transceiver 1000 Based T SFP transceiver. 1000-SX SFP transceiver. 1000-LX/LH SFP transceiver.	

Note for managed switches:

1. If the above mentioned specified managed switches are not available the same can be upgraded/ quoted with additional maximum four (4) ports.
2. If any point of all the above mentioned specification of managed switches are not complied/ met with, other equivalent managed switches with better specification can also be quoted with full technical details.

ANNEXURE-III

Fact Sheets for LAN and Installation

Category – 3, LAN (Passive Components) and Installation

Name of Work: - Providing site preparation for computer installations at 43 Courts in twelve districts in Himachal Pradesh under E-Courts Project.

Sub- Work:UPS wiring and earthing / LAN cabling.

Sr. No.	Item Description	Tentative Qty.	Unit	Make/ Model offer / higher configuration / compliance (Yes/No)
3.01	Providing and fixing computer signaling cable in PVC conduit minimum 20/25mm dia on surface/recess including making necessary connection as approved and directed. (PVC conduit 20/25mm dia& 2mm th.)& accessories of Paryag Pipe Industries / Diplast/ Setia/ Polyfit make only}. UTP Cat –6, TIA/EIA 568-C.2CUL(Certificate should be submitted) (AVAYA / D-Link / Molax make only)	58200	Mtr.	
3.02	Providing and fixing patch cord 2.00 mtr. each with RJ 45 connector at both ends complete as approved and directed. (patch cords of CAT 6 cable TIA/EIA 568e.2 and D-link / Molax make only).	1164	Each	
3.03	Providing and fixing patch cord 1.00 mtr. each with RJ 45 connector at both ends complete as approved and directed. (patch cords of CAT 6 cable TIA/EIA 568e.2 and D-link / Molax make only).	1207	Each	
3.04	Providing and fixing RJ- 45 Jack wall socket with plate including making necessary connections as approved and directed. (Information outlet –single with SMB, 1 part which shutter white material ABS/Plastic UL-94V-0.) CAT6,TIA/EIA 568e.2 (D-LINK / Molax / AMP/ AVAYA make only.)	1164	Each	
3.05	Providing and fixing of 6 U Rack wall mounting of standard design having cooling fan provided for better ventilation and PDU 6x5 amp with 1.5 mtr feed cable and 3 pin plug as approved and directed (make Comrack / D-link/ HCL /HP).	32	Each	
3.06	Providing and fixing of 9 U Rack wall mounting of standard design having cooling fan provided for better ventilation and PDU 6x5 amp with 1.5 mtr feed cable and 3 pin plug as approved and directed (make Comrack / D-link/ HCL / HP).	30 Nos.	Each	
3.07	Providing and fixing of 12 U Rack Wall mounting of standard design having cooling fans provided for better ventilation and PDU 6x5 amp with 1.5 mtr feed cable and 3 pin plug as approved and directed (make Comrack / D-link/ HCL/ HP).	3 Nos.	Each	
3.08	Providing and fixing of 24 Port loaded Patch Panel (CAT6,TIA/EIA module PCB board) with making necessary	50	Each	

	connections and of standard design as approved & directed. (D-Link / Amp / AVAYA)			
3.09	Providing and fixing of 48 Port loaded Patch Panel (CAT6,TIA/EIA module PCB board) with making necessary connections and of standard design as approved & directed. (D-Link / Amp / AVAYA)	15	Each	
3.10	Supply & installation of optical fibre cable for Networking	200	Mtrs.	

ANNEXURE-IV

Fact Sheet for Electrical Work

Category – 4, Electrical Work (Power Points 15 amp/5 amp etc.)

Sr. No.	Item Description	Tentative Qty.	Unit	Make/ offer / Model / higher configuration/ compliance (Yes/No)
4.01	Wiring for power plug with 2x4 sq. mm. PVC insulated heat resistant flame retardant (HRFR) and low smoke single core (flexible) copper conductor cable in surface / recessed PVC conduit along with 1 No. 4 Sq.mm. HRFRLS/PVC insulated single core copper conductor cable for earthing as required. {Cable of Finolex cable Ltd./Havells / Plaza make only and PVC Pipe (20/25mmdia& 2mm th.)& accessories of Paryag Pipe Industries / Diplast/ Setia/ Polyfit make only}.	2640	Rmt.	
4.02	Wiring for light plug with 2 x 1.5 sq.mm.PVC insulated heat resistant flame retardant (HRFR) and low smoke single core (flexible) copper conductor cable in surface / recessed PVC conduit along with 1 No. 1.5 Sq.mm. HRFRLS/PVC insulated single core copper conductor cable for earthing as required. {cable of Finolex cable Ltd./ Havells /Plaza make only and PVC pipe (20/25mm dia& 2mm th.)& accessories of Paryag Pipe Industries / Diplast/ Setia/ Polyfit make only}.	34920	Rmt.	
4.03	Supplying and erection of 6 amps. to 63 amps. rating, 10 KA breaking capacity, 240 volts, 'C' curves, miniature circuit breaker of following poles in the existing MCB DB complete with connections etc. as required: (All MCB's of Legrand {India} Pvt. Ltd. {Formerly MDS Switch Gear Pvt. Ltd.} / HavellsIndia Ltd. only). Single pole 16 amps. MCB.	582	Each	
4.04	Supplying and erection of 6 amps. to 63 amps. rating, 10 KA breaking capacity, 240 volts, 'C' curves, miniature circuit breaker of following poles in the existing MCB DB complete with connections etc. as required: (All MCB's of Legrand {India} Pvt. Ltd. {Formerly MDS Switch Gear Pvt. Ltd.} / HavellsIndia Ltd. only). Double pole 63 amps. MCB.	127	Each	

4.05	Supplying and fixing of following way, single pole and neutral sheet steel MCB distribution board, 240 volts on surface / recess, complete with tinned copper bus bar, wire-set, neutral link, earth bar, din bar, detachable gland plate, blanking plate, cable, identification labels interconnections, phosphatized and powder painted, including earthing etc. as required: 4 Way	43	Each	
4.06	Supplying and fixing of following way, single pole and neutral sheet steel MCB distribution board, 240 volts on surface / recess, complete with tinned copper bus bar, wire-set, neutral link, earth bar, din bar, detachable gland plate, blanking plate, cable, identification labels interconnections, phosphatized and powder painted, including earthing etc. as required: 8 Way	49	Each	
4.07	Supplying and fixing of following way, single pole and neutral sheet steel MCB distribution board, 240 volts on surface / recess, complete with tinned copper bus bar, wire-set, neutral link, earth bar, din bar, detachable gland plate, blanking plate, cable, identification labels interconnections, phosphatized and powder painted, including earthing etc. as required: 12 Way	35	Each	
4.08	Earthing with copper earth plate 600mmX600mm X 3mm thick, including accessories and providing masonry enclosure with cover plate having locking arrangement and watering pipe etc. (but without charcoal or coke & salt) complete as required. (G. I. pipe medium class of Kalinga / S. S. gold / ISI marked only.)	45	Set	
4.09	Extra for using salt and charcoal for copper plate earth electrode complete as required.	45	Set	
4.10	Providing and fixing 8 SWG (4mm dia) copper wire on surface or in recess for loop earthing as required. (As per ISI specifications only).	270	Mtr.	
4.11	Providing and fixing 8 SWG (4mm dia) copper wire on surface or in recess in PVC conduit 20 mm dia. (As per ISI specifications and PVC pipe (20/25mm dia& 2mm th.)& accessories of Paryag Pipe Industries / Diplast/ Setia/ Polyfit make only}.	1800	Mtr.	
4.12	Supplying and fixing metal box of suitable size (nominal size) on surface/recess with suitable size phenolic laminated sheet cover in the front including providing and fixing 5 pin 5/6 amps socket outlet and 5/6 amps, piano type switch, connections, painting etc. as required. (metal box as per standard specifications and 5 pin 5/6 Amps. switches& sockets to be of ISI/ISO approved make and other material of superior quality only).	2328 Nos.	Each	
4.13	Supplying and fixing metal box of suitable size (nominal size) on surface/ recess with suitable size phenolic laminated sheet cover in the front including providing and fixing 6 pin 15/16 amps socket outlet and 15/16 amps, piano type switch, connections, painting etc. as required. (metal box as per standard specifications and 6 pin 15/16 amps switches and socket to be of ISI/ISO approved make and other material of superior quality	1164	Each Set	

	only).			
4.14	Wiring for circuit/sub-main with 2x6sqmm. PVC insulated heat resistant flame retardant (HRFR) and low smoke single core (flexible) copper conductor cable in surface/recessed PVC conduit along with 1 No. HRFRLS/PVC insulated single core copper conductor cable of same size for earthing as required. (Cable of finolex Cable Ltd. / Havells/ Plaza make only & PVC pipe (20/25mm dia& 2mm th.)& accessories of Paryag Pipe Industries / Diplast/ Setia/ Polyfit make only}.	1450	Rmt.	
4.15	Resident Engineer for 5 years for UPS wiring & earthing / LAN cabling.	60	Months	

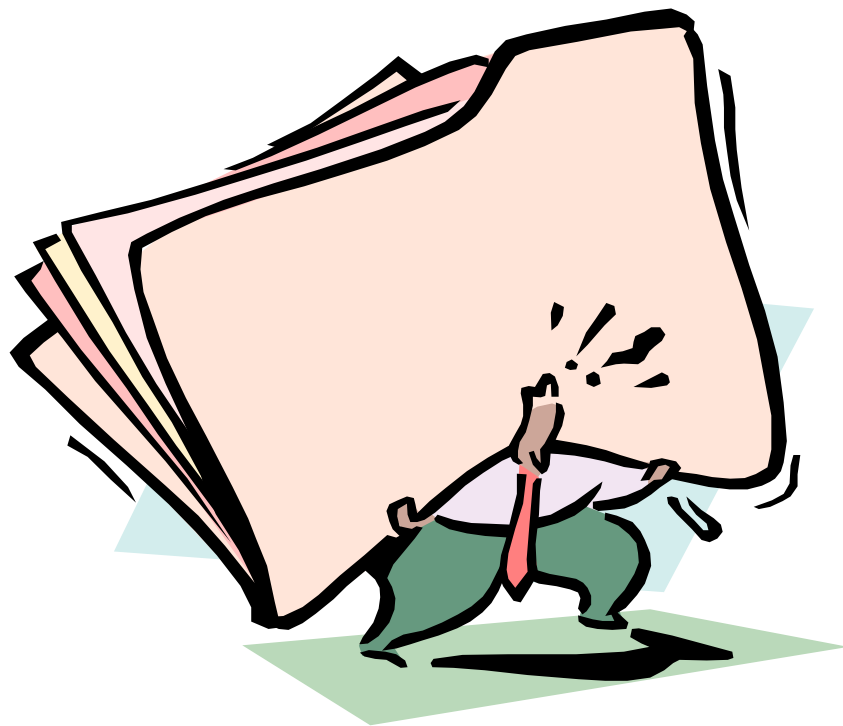
SECTION- 6

TECHNICAL SPECIFICATIONS

ANNEXURES

Tender Document No:

HPSEDC/CC/e-Courts/2K16-9464



ANNEXURE-I

Category – 1, Item –1.01

Technical Specifications of Desktop

(Qty. 447 Nos. ±10%)

Intel i3 Desktop or Equivalent	
Name of the Item	Description of Requirement
Processor & Mother board	Intel i3 Processor with latest generation or equivalent
Processor Series	T or S series Processor
Base Frequency	2.6 Ghz or Higher
Processor Cache	As per Processor
Mother board & Chipset	Intel Original Mother Board or equivalent M/B based on associated Chipset with Minimum two free PCI/PCI-x/PCI-express slots
TDP (Thermal Design power)	Not More than 55W
Memory & Disk Storage	
System Memory (RAM)	4GB 1600 Mhz DDR-III Memory or Higher
Expandable Memory	Upto 8 GB, at least 2 slots
Hard Disk	Integrated Dual port SATA III Controller, HDD 500 GB, 7200 RPM or More
Platform/Architecture	
Preloaded Operating System	Ubuntu-Linux 14.04 LTS as provided by the Hon'ble High Court/ Purchaser
Operating System Certificate	Self certification by the Bidder and OEM that Ubuntu-Linux 14.04 LTS version as customised by Hon'ble e-committee, Hon'ble Supreme Court of India shall work properly on the desktop PCs to be supplied by the vendor.
System Architecture	64-Bit
Display & Graphics	
Screen Size & Resolution	18.5 Inch TFT LED Monitor (HD Resolution) or higher with TCO6 Certification
Screen Type	HD Wide Screen Backlit LED Anti-Glare Display
Graphic Processor	Intel HD or equivalent integrated HD Graphics & Sound Controller
Monitor mounting Support	Vesa Screws Cover for wall Mount
Input	
Pointer Device and key Board	OEM USB optical scrolling mouse, OEM USB Standard 104 Keys Board
Audio	
Speakers	Stereo sound Speakers (Built in with CPU cabinet or Monitor)
Communication	
Ethernet	Integrated Gigabit Ethernet controller with IPV6 complaint
Wireless	IEEE 802.11 b/g/n
Bluetooth	NA
Ports/Slots	
USB Port	4xUSB 2.0, 2xUSB 3.0
Other Ports	Mic In, Speaker out, RJ45, VGA/ Display port out/ HDMI
Power supply and energy efficiency (Green Compliance)	
Power Supply/Adaptor	Optimum Wattage SMPS to support full use of systems with all USB ports utilized
Energy Certification	Energy Star (EPA) ver 5.0 or later/BEE India Star ver 1 or later
Security Features	
USB Ports Security	USB Port Disable (through BIOS)

Warranty & Service Support	
Warranty	5 Years on site Comprehensive Warranty support with Level1 Support from bidder and Level 2 support fromOEM
Service Centre	Must have Company Authorized Service Centre at Shimla & service engineer stationed at all district Head Quarters.

ANNEXURE-I

Category – 1, Item –1.02

Technical Specifications of Desktop

(Qty 149 Nos. ±10%)

Intel i5 Desktop or Equivalent	
Processor & Mother board	Intel i5 Processor with latest generation or equivalent
Processor Series	T or S series Processor
Base Frequency	3.3 Ghz or Higher
Processor Cache	As per Processor
Mother board & Chipset	Intel Original Mother Board or equivalent M/B based on associated Chipset with Minimum two free PCI/PCI-x/PCI-express slots
TDP (Thermal Design power)	Not More than 65W
Memory & Disk Storage	
System Memory (RAM)	8GB 1600 Mhz DDR-III Memory or Higher
Expandable Memory	Upto 16 GB, at least 2 slots
Hard Disk	Integrated Dual port SATA III Controller, HDD 500 GB, 7200 RPM or More
Platform/Architecture	
Preloaded Operating System	Ubuntu-Linux 14.04 LTS as provided by the Hon'ble High Court/ Purchaser
Operating System Certificate	Self certification by the Bidder and OEM that Ubuntu-Linux 14.04 LTS version as customised by Hon'ble e-committee, Hon'ble Supreme Court of India shall work properly on the desktop PCs to be supplied by the vendor.
System Architecture	64-Bit
Display & Graphics	
Screen Size & Resolution	18.5 Inch TFT LED Monitor (HD Resolution) or higher with TCO6 Certification
Screen Type	HD Wide Screen Backlit LED Anti-Glare Display
Graphic Processor	Intel HD or equivalent integrated HD Graphics & Sound Controller
Monitor mounting Support	Vesa Screws Cover for wall Mount
Input	
Web Camera	N.A
Pointer Device and key Board	OEM USB optical scrolling mouse, OEM USB Standard 104 Keys Board
Audio	
Microphone	NA
Speakers	Stereo sound Speakers (Built in with CPU cabinet or Monitor)
Communication	
Ethernet	Integrated Gigabit Ethernet controller with IPV6 complaint
Wireless	IEEE 802.11 b/g/n
Bluetooth	NA
Ports/Slots	
USB Port	4xUSB 2.0, 2xUSB 3.0

Other Ports	Mic In, Speaker out, RJ45, VGA/ Display port out/ HDMI
Power supply and energy efficiency (Green Compliance)	
Power Supply/Adaptor	Optimum Wattage SMPS to support full use of systems with all USB ports utilized
Energy Certification	Energy Star (EPA) ver 5.0 or later/BEE India Star ver 1 or later
Security Features	
USB Ports Security	USB Port Disable (through BIOS)
Warranty & Service Support	
Warranty	5 Years on site Comprehensive Warranty support with Level 1 Support from bidder and Level 2 support from OEM
Service Centre	Must have Company Authorized Service Centre at Shimla & service engineer stationed at all district Head Quarters.

ANNEXURE-II

Category – 2, LAN (Active Components) i.e. like Network Switch

Item. No.	Items	Detailed Specification
2.01	8 port 10/100/1000 Mbps & 2 port 10/100/ 1000 Mbps / SFP port, wire speed, SNMP Managed, Full Duplex, Layer 2 Switch	<p>8 ports of 10 BaseT/ 100 BaseT/1000TX on UTP with 2 port 10/100/1000BaseT / SFP-based Gigabit port for uplink, autosense and auto negotiation, full duplex ,Compliance to IEEE 802.3 (10BaseT), IEEE 802.3u (100BaseTX) & IEEE 802.3z (1000BaseSx/LX/T) standards, with following features</p> <p>Compliance to IEEE 802.3x standards for full duplex support on 10BaseT , 100 BaseTx& 1000BaseT ports Switching Bandwidth 10 Gbps ,</p> <p>The switch should have IPV4 & IPV6 support from day one</p> <p>Inbuilt SNMP module supporting SNMP v1,v2 ,v3 RMON support</p> <p>Indicators for per port status, system status , power & bandwidth utilization</p> <p>IEEE 802.1D compliant Spanning tree protocol</p> <p>IEEE 802.1Q compliant VLANs support (Port & MAC/tag based) VLAN > 250</p> <p>IEEE 802.1p compliant prioritization</p> <p>In band management support via SNMP , WEB browser & Telnet</p> <p>Support for External RADIUS /TACACS for console access restriction and authentication</p> <p>MAC address based security support</p> <p>Support IPV6security like RA guard, DHCPv6 guard , ipv6 binding integrity guard</p> <p>Switch should support port security, DHCP snooping, dynamic arp inspections</p> <p>Traffic management support based on MAC source / destination address & IP source /destination address Support for IGMP snooping & Port aggregation / Trunking</p> <p>Support QoS for egress and ingress traffic</p> <p>Compliance to 802.1X port level authentication , Port based ACLs & support NTP</p> <p>Power requirement 240 VAC , 50 Hz , Operating temperature 0 to 45 degree centigrade , Operating humidity 10% to 85 % (non</p>

		condensing) , UL & IEC safety certifications , FCC/EN Electromagnetic Emission certificates , MTBF 6 years IPv6 ready logo with day one
2.02	16 port 10/100/1000 Mbps & 2/4 SFP ports, wire speed, SNMP Managed, Full Duplex, Layer 2 Switch	16 ports of 10 BaseT/ 100 BaseTX on UTP & 4 SFP gigabit ports for uplink ,autosense and auto negotiation ,full duplex Compliance to IEEE 802.3 (10BaseT) , IEEE 802.3u (100BaseTX) & IEEE 802.3z (1000BaseSx/LX/T) standards, with following features Compliance to IEEE 802.3x standards for full duplex support on 10BaseT , 100 BaseTx& 1000BaseT ports Switching Bandwidth 32 Gbps , Dedicated Stacking Bandwidth 32 Gbps Network OS Support should have inbuilt features as mentioned below Dedicated Stacking port with Bandwidth 20 Gbps Inbuilt SNMP module supporting SNMP v1,v2 ,v3 RMON support Indicators for per port status, system status , power & bandwidth utilization IEEE 802.1D compliant Spanning tree protocol IEEE 802.1Q compliant VLANs support (Port & MAC/tag based) VLAN > 250 IEEE 802.1p compliant prioritization In band management support via SNMP , WEB browser & Telnet Support for External RADIUS /TACACS for console access restriction and authentication MAC address based security support Support IPV6security like RA guard, DHCPv6 guard , ipv6 binding integrity guard Switch should support port security, DHCP snooping, dynamic arp inspections Traffic management support based on MAC source / destination address & IP source /destination address Support for IGMP snooping & Port aggregation / Trunking Support QoS for egress and ingress traffic Compliance to 802.1X port level authentication , Port based ACLs & support NTP Power requirement 240 VAC, 50 Hz , Operating temperature 0 to 45 degree centigrade , Operating humidity 10% to 85 % (non condensing) , UL & IEC safety certifications, FCC/EN Electromagnetic Emission certificates, MTBF 6 years IPv6 ready from day one with logo
2.03	24 port 10/100/1000 Mbps & 4 SFP ports, wire speed, SNMP Managed, Full Duplex, Layer 2 Switch	24 ports of 10 BaseT/ 100 BaseTX on UTP & 4 SFP gigabit ports for uplink ,autosense and auto negotiation ,full duplex Compliance to IEEE 802.3 (10BaseT) , IEEE 802.3u (100BaseTX) & IEEE 802.3z (1000BaseSx/LX/T) standards, with following features Compliance to IEEE 802.3x standards for full duplex support on 10BaseT , 100 BaseTx& 1000BaseT ports Switching Bandwidth 56 Gbps , The switch should have IPV4 &IPV6 support from day one Inbuilt SNMP module supporting SNMP v1,v2 ,v3 RMON support Indicators for per port status, system status , power & bandwidth

		<p>utilization</p> <p>IEEE 802.1D compliant Spanning tree protocol</p> <p>IEEE 802.1Q compliant VLANs support (Port & MAC/tag based) VLAN > 250</p> <p>IEEE 802.1p compliant prioritization</p> <p>In band management support via SNMP , WEB browser & Telnet</p> <p>Support for External RADIUS /TACACS for console access restriction and authentication</p> <p>MAC address based security support</p> <p>Support IPV6security like RA guard, DHCPv6 guard , ipv6 binding integrity guard Switch should support port security, DHCP snooping, dynamic arp inspections Traffic management support based on MAC source / destination address & IP source /destination address Support for IGMP snooping & Port aggregation / Trunking</p> <p>Support QoS for egress and ingress traffic</p> <p>Compliance to 802.1X port level authentication , Port based ACLs & support NTP</p> <p>Power requirement 240 VAC , 50 Hz , Operating temperature 0 to 45 degree centigrade , Operating humidity 10% to 85 % (non condensing), UL & IEC safety certifications , FCC/EN Electromagnetic Emission certificates , MTBF 6 years</p> <p>IPv6 ready from day one with logo</p>
2.04	<p>24 port 10/100/1000 Mbps & 4 SFP ports, wire speed, SNMP Managed, Full Duplex, with additional dedicated stacking port & stacking cable, Layer 2 Switch</p>	<p>24 ports of 10 BaseT/ 100 BaseTX on UTP & 4 SFP gigabit ports for uplink ,autosense and auto negotiation,full duplex Compliance to IEEE 802.3 (10BaseT), IEEE 802.3u (100BaseTX) & IEEE 802.3z (1000BaseSx/LX/T) standards, with following features</p> <p>Compliance to IEEE 802.3x standards for full duplex support on 10BaseT , 100 BaseTx& 1000BaseT ports Switching Bandwidth 56 Gbps ,</p> <p>The switch should have IPV4 &IPV6 support from day one</p> <p>Dedicated Stacking port with Bandwidth 20 Gbps Inbuilt SNMP module supporting SNMP v1,v2 ,v3 RMON support</p> <p>Indicators for per port status, system status , power & bandwidth utilization</p> <p>IEEE 802.1D compliant Spanning tree protocol</p> <p>IEEE 802.1Q compliant VLANs support (Port & MAC/tag based) VLAN > 250</p> <p>IEEE 802.1p compliant prioritization</p> <p>In band management support via SNMP, WEB browser & Telnet</p> <p>Support for External RADIUS /TACACS for console access restriction and authentication</p> <p>MAC address based security support</p> <p>Support IPV6security like RA guard, DHCPv6 guard, ipv6 binding integrity guard</p> <p>Switch should support port security, DHCP snooping, dynamic arp inspections</p> <p>Traffic management support based on MAC source / destination address & IP source /destination address Support for IGMP snooping & Port aggregation / Trunking</p> <p>Support QoS for egress and ingress traffic</p>

		<p>Compliance to 802.1X port level authentication , Port based ACLs & support NTP</p> <p>Power requirement 240 VAC , 50 Hz , Operating temperature 0 to 45 degree centigrade , Operating humidity 10% to 85 % (non condensing) , UL & IEC safety certifications , FCC/EN Electromagnetic Emission certificates , MTBF 6 years</p> <p>IPv6 ready from day one with logo</p>
2.05	<p>24 port 10/100/1000 Mbps & 4 SFP ports, wire speed, SNMP Managed, Full Duplex , with additional dedicated stacking port & stacking cable, Layer 3 Switch</p>	<p>24 ports of 10 BaseT/ 100 BaseTX /1000 BaseT on UTP & 4 SFP gigabit ports for uplink ,autosense and auto negotiation ,full duplex ,Compliance to IEEE 802.3 (10BaseT) , IEEE 802.3u (100BaseTX) & IEEE 802.3z (1000BaseSx/LX/T) standards, with following features Compliance to IEEE 802.3x standards for full duplex support on 10BaseT , 100 BaseTx& 1000BaseT ports Switching Bandwidth 128 Gbps ,</p> <p>Dedicated Stacking Bandwidth 32 Gbps</p> <p>Network OS Support should have inbuilt features as mentioned below</p> <p>IPV4: Ip routing protocols like static, RIPv1, and OSPF, BGP v4, equal cost routing , VRF</p> <p>IPV6: OSPFv3, and static routes. IPv6 Routing, management</p> <p>IEEE 802.1d, 802.1p, 802.1Q, 802.1s, 802.1w, 802.1x, 802.1ab, 802.3ad</p> <p>IGMP snooping v1, v2 and v3, VLAN >1000, SSL Support</p> <p>IPV6 security like RA guard, DHCPv6 guard , ipv6 binding integrity guard</p> <p>Switch should support port security, DHCP snooping, dynamic arp inspections</p> <p>Management : SNMPv1, SNMPv2c, and SNMPv3 , Layer 2 traceroute ,TFTP, Network Timing Protocol (NTP), RMON I and II , CLI support ,Telnet</p> <p>QoS : 802.1p CoS and DSCP, Weighted tail drop (WTD) to provide congestion avoidance ,Strict priority queuing, rate limiting</p> <p>Multicast :Protocol Independent Multicast (PIM) for IP Multicast routing, including PIM sparse mode (PIM-SM), PIM dense mode (PIM-DM), and PIM sparse-dense mode Standard and Extended IP security access control list , Ingress and egress access-list</p> <p>Support for External RADIUS /TACACS for console access restriction and authentication</p> <p>Power requirement 240 VAC , 50 Hz , Operating temperature 0 to 45 degree centigrade , Operating humidity 10% to 85 % (non condensing) , UL & IEC safety certifications , FCC/EN Electromagnetic Emission certificates , MTBF 6 years</p> <p>IPv6 ready from day one with logo</p>
2.06	<p>48 port 10/100/1000 Mbps & 2 SFP ports, wire speed, SNMP Managed, Full Duplex, with additional dedicated stacking port & stacking cable, Layer 2 Switch</p>	<p>48 ports of 10 BaseT/ 100 BaseTX /1000 BaseT on UTP & 2 additional SFP gigabit ports for uplink ,autosense and auto negotiation ,full duplex ,Compliance to IEEE 802.3 (10BaseT) , IEEE 802.3u (100BaseTX) & IEEE 802.3z (1000BaseSx/LX/T) standards, with following features</p> <p>Compliance to IEEE 802.3x standards for full duplex support on 10BaseT , 100 BaseTx& 1000BaseT ports Switching Bandwidth 128</p>

		<p>Gbps ,</p> <p>Dedicated Stacking port with Bandwidth 20 Gbps Inbuilt SNMP module supporting SNMP v1,v2 ,v3 RMON support</p> <p>Indicators for per port status, system status , power & bandwidth utilization</p> <p>IEEE 802.1D compliant Spanning tree protocol</p> <p>IEEE 802.1Q compliant VLANs support (Port & MAC/tag based) VLAN > 250</p> <p>IEEE 802.1p compliant prioritization</p> <p>In band management support via SNMP , WEB browser & Telnet</p> <p>Support for External RADIUS /TACACS for console access restriction and authentication</p> <p>MAC address based security support</p> <p>Support IPV6security like RA guard, DHCPv6 guard, ipv6 binding integrity guard</p> <p>Switch should support port security, DHCP snooping, dynamic arp inspections</p> <p>Traffic management support based on MAC source / destination address & IP source /destination address Support for IGMP snooping & Port aggregation / Trunking</p> <p>Support QoS for egress and ingress traffic</p> <p>Compliance to 802.1X port level authentication, Port based ACLs & support for NTP</p> <p>Power requirement 240 VAC, 50 Hz, Operating temperature 0 to 45 degree centigrade, Operating humidity 10% to 85 % (non condensing), UL & IEC safety certifications, FCC/EN Electromagnetic Emission certificates, MTBF 6 years</p> <p>IPv6 ready from day one with logo</p>
2.07	SFP transceiver with LC connectors for above switches.	<p>SFP based Gigabit UTP and Faber transceiver</p> <p>1000 Based T SFP transceiver.</p> <p>1000-SX SFP transceiver.</p> <p>1000-LX/LH SFP transceiver.</p>

Note for managed switches:

3. If the above mentioned specified managed switches are not available the same can be upgraded/ quoted with additional maximum four (4) ports.
4. If any point of all the above mentioned specification of managed switches are not complied/ met with, other equivalent managed switches with better specification can also be quoted with full technical details.

ANNEXURE-III

Category – 3, LAN (Passive Components) and Installation

Name of Work: - Providing site preparation for computer installations at 43 Courts in twelve districts in Himachal Pradesh under E-Courts Project.

Sub- Work: UPS wiring and earthing / LAN cabling.

Sr. No.	Item Description	Tentative Qty.	Unit
3.01	Providing and fixing computer signaling cable in PVC conduit minimum 20/25mm dia on surface/recess including making necessary connection as approved and directed. (PVC conduit 20/25mm dia& 2mm th.)& accessories of Paryag Pipe Industries / Diplast/ Setia/ Polyfit make only}. UTP Cat –6, TIA/EIA 568-C.2CUL(Certificate should be submitted) (AVAYA / D-Link / Molax make only)	58200	Mtr.
3.02	Providing and fixing patch cord 2.00 mtr. each with RJ 45 connector at both ends complete as approved and directed. (patch cords of CAT 6 cable TIA/EIA 568e.2 and D-link / Molax make only).	1164	Each
3.03	Providing and fixing patch cord 1.00 mtr. each with RJ 45 connector at both ends complete as approved and directed. (patch cords of CAT 6 cable TIA/EIA 568e.2 and D-link / Molax make only).	1207	Each
3.04	Providing and fixing RJ- 45 Jack wall socket with plate including making necessary connections as approved and directed. (Information outlet –single with SMB, 1 part which shutter white material ABS/Plastic UL-94V-0.) CAT6,TIA/EIA 568e.2 (D-LINK / Molax / AMP/ AVAYA make only.)	1164	Each
3.05	Providing and fixing of 6 U Rack wall mounting of standard design having cooling fan provided for better ventilation and PDU 6x5 amp with 1.5 mtr feed cable and 3 pin plug as approved and directed (make Comrack / D-link/ HCL /HP).	32	Each
3.06	Providing and fixing of 9 U Rack wall mounting of standard design having cooling fan provided for better ventilation and PDU 6x5 amp with 1.5 mtr feed cable and 3 pin plug as approved and directed (make Comrack / D-link/ HCL / HP).	30 Nos.	Each
3.07	Providing and fixing of 12 U Rack Wall mounting of standard design having cooling fans provided for better ventilation and PDU 6x5 amp with 1.5 mtr feed cable and 3 pin plug as approved and directed (make Comrack / D-link/ HCL/ HP).	3 Nos.	Each
3.08	Providing and fixing of 24 Port loaded Patch Panel (CAT6,TIA/EIA module PCB board) with making necessary connections and of standard design as approved & directed. (D-Link / Amp / AVAYA)	50	Each
3.09	Providing and fixing of 48 Port loaded Patch Panel (CAT6,TIA/EIA module PCB board) with making necessary connections and of standard design as approved & directed. (D-Link / Amp / AVAYA)	15	Each
3.10	Supply & installation of optical fibre cable for Networking	200	Mtrs.

ANNEXURE-IV

Category – 4, Electrical Work (Power Points 15 amp/5 amp etc.)

Sr. No.	Item Description	Tentative Qty.	Unit
4.01	Wiring for power plug with 2x4 sq. mm. PVC insulated heat resistant flame retardant (HRFR) and low smoke single core (flexible) copper conductor cable in surface / recessed PVC conduit along with 1 No. 4 Sq.mm. HRFRS/PVC insulated single core copper conductor cable for earthing as required. {Cable of Finolex cable Ltd./Havells / Plaza make only and PVC Pipe (20/25mmdia& 2mm th.)& accessories of Paryag Pipe Industries / Diplast/ Setia/ Polyfit make only}.	2640	Rmt.
4.02	Wiring for light plug with 2 x 1.5 sq.mm.PVC insulated heat resistant flame retardant (HRFR) and low smoke single core (flexible) copper conductor cable in surface / recessed PVC conduit along with 1 No. 1.5 Sq.mm. HRFRS/PVC insulated single core copper conductor cable for earthing as required. {cable of Finolex cable Ltd./ Havells /Plaza make only and PVC pipe (20/25mm dia& 2mm th.)& accessories of Paryag Pipe Industries / Diplast/ Setia/ Polyfit make only}.	34920	Rmt.
4.03	Supplying and erection of 6 amps. to 63 amps. rating, 10 KA breaking capacity, 240 volts, 'C' curves, miniature circuit breaker of following poles in the existing MCB DB complete with connections etc. as required: (All MCB's of Legrand {India} Pvt. Ltd. {Formerly MDS Switch Gear Pvt. Ltd.} / HavellsIndia Ltd. only). Single pole 16 amps. MCB.	582	Each
4.04	Supplying and erection of 6 amps. to 63 amps. rating, 10 KA breaking capacity, 240 volts, 'C' curves, miniature circuit breaker of following poles in the existing MCB DB complete with connections etc. as required: (All MCB's of Legrand {India} Pvt. Ltd. {Formerly MDS Switch Gear Pvt. Ltd.} / HavellsIndia Ltd. only). Double pole 63 amps. MCB.	127	Each
4.05	Supplying and fixing of following way, single pole and neutral sheet steel MCB distribution board, 240 volts on surface / recess, complete with tinned copper bus bar, wire-set, neutral link, earth bar, din bar, detachable gland plate, blanking plate, cable, identification labels interconnections, phosphatized and powder painted, including earthing etc. as required: 4 Way	43	Each
4.06	Supplying and fixing of following way, single pole and neutral sheet steel MCB distribution board, 240 volts on surface / recess, complete with tinned copper bus bar, wire-set, neutral link, earth bar, din bar, detachable gland plate, blanking plate, cable, identification labels interconnections, phosphatized and powder painted, including earthing etc. as required: 8 Way	49	Each
4.07	Supplying and fixing of following way, single pole and neutral sheet steel MCB distribution board, 240 volts on surface / recess, complete with tinned copper bus bar, wire-set, neutral link, earth bar, din bar, detachable gland plate, blanking plate, cable, identification labels interconnections, phosphatized and powder painted, including earthing etc. as required: 12 Way	35	Each
4.08	Earthing with copper earth plate 600mmX600mm X 3mm thick, including accessories and providing masonry enclosure with cover plate having locking arrangement and watering pipe etc. (but without charcoal or coke & salt) complete as required. (G. I. pipe medium class of Kalinga / S. S. gold / ISI marked only.)	45	Set
4.09	Extra for using salt and charcoal for copper plate earth electrode complete as required.	45	Set

4.10	Providing and fixing 8 SWG (4mm dia) copper wire on surface or in recess for loop earthing as required. (As per ISI specifications only).	270	Mtr.
4.11	Providing and fixing 8 SWG (4mm dia) copper wire on surface or in recess in PVC conduit 20 mm dia. (As per ISI specifications and PVC pipe (20/25mm dia& 2mm th.)& accessories of Paryag Pipe Industries / Diplast/ Setia/ Polyfit make only}.	1800	Mtr.
4.12	Supplying and fixing metal box of suitable size (nominal size) on surface/recess with suitable size phenolic laminated sheet cover in the front including providing and fixing 5 pin 5/6 amps socket outlet and 5/6 amps, piano type switch, connections, painting etc. as required. (metal box as per standard specifications and 5 pin 5/6 Amps. switches& sockets to be of ISI/ISO approved make and other material of superior quality only).	2328 Nos.	Each
4.13	Supplying and fixing metal box of suitable size (nominal size) on surface/ recess with suitable size phenolic laminated sheet cover in the front including providing and fixing 6 pin 15/16 amps socket outlet and 15/16 amps, piano type switch, connections, painting etc. as required. (metal box as per standard specifications and 6 pin 15/16 amps switches and socket to be of ISI/ISO approved make and other material of superior quality only).	1164	Each Set
4.14	Wiring for circuit/sub-main with 2x6sqmm. PVC insulated heat resistant flame retardant (HRFR) and low smoke single core (flexible) copper conductor cable in surface/recessed PVC conduit along with 1 No. HRFR/PVC insulated single core copper conductor cable of same size for earthing as required. (Cable of finolex Cable Ltd. / Havells/ Plaza make only & PVC pipe (20/25mm dia& 2mm th.)& accessories of Paryag Pipe Industries / Diplast/ Setia/ Polyfit make only}.	1450	Rmt.
4.15	Resident Engineer for 5 years for UPS wiring & earthing / LAN cabling.	60	Months
